

[Prof. P. G. Mavalankar]

that at least two things happened; let us print in the order paper every day the subjects of 877 permitted and also let us print the names of the people so that proper importance is given to that; the Press may know; we may know. Please ensure, moreover, that Ministers answer wherever important answers are called for; it should come within a week or so, of the statement made.

MR. SPEAKER: There is no point of order; this matter is being discussed in the Rules Committee. Mr. Kadiyan.

12.50 hrs

[MR DEPUTY-SPEAKER in the Chair]

SHRI JYOTIRMOY BOSU: I will take just half a minute.

MR. DEPUTY-SPEAKER: No; Mr. Kadiyan has already been called.

SHRI JYOTIRMOY BOSU: The Public Undertakings Committee had already made a recommendation for not having any dealing with the Boeing Company.

CONSTITUTION (FORTY-SIXTH AMENDMENT) BILL—Contd.

MR. DEPUTY-SPEAKER: Further consideration of the following motion moved by Shri Dhanik Lal Mandal on the 16th May, 1979, namely:—

“That the Bill further to amend the Constitution of India, be taken into consideration.”  
and amendment moved thereon.

SHRI P. K. KODIYAN (Adoor): Mr. Deputy-Speaker, Sir, the proposed amendment of the Constitution to provide for the setting up of separate commissions for the Scheduled Castes and Scheduled Tribes and also for the linguistic and religious minorities are a welcome move. This has been brought forward with a view to creating a sense of confidence among the weaker sections and the minorities. But mere setting up of the commissions will not create the necessary confidence among the weaker sections and

the minorities unless the Government comes forward and expresses their readiness to act according to the recommendations of the commissions and unless the commissions are independent bodies and not functioning at the sweet will of the executive. This has to be made clear because in the past there had been experience of similar commissions functioning in some of the States. For example, in 1974 a Minority Commission was set up in Uttar Pradesh and the experience of that Minorities Commission in that State was very very unhappy. It was almost controlled by the Government, a nominated body of the State Government and it turned out to be a political eyewash rather than a serious attempt to come to the rescue of the minorities who were having genuine grievances and who were feeling a sense of insecurity in many respects. That is why, I am emphasising on this point that the commission should be independent. There must be a separate law providing for its authority modalities for its functioning and also the statutory backing of the commission's recommendations. If these commissions are appointed with an intention to add some more reports to the huge bunch of reports that the Government is having and which are rusting in various shelves of the Government offices, then I should say that this also would act as a political eye-wash. Government should realise the gravity of the situation, i.e. a sense of insecurity that is prevailing among the weaker sections, Scheduled Castes and Scheduled Tribes and also among the religious minorities and linguistic minorities particularly religious minorities. Unless the gravity of the situation is realised, proper steps cannot be taken in this respect. I request the Government to give up its smug attitude towards these problems, an attitude of complacency that whenever the question of atrocities is raised or the question of communal riots is raised, always the Government rush with statistics to show that there has been no increase in the incidence of com-

muzal riots or in the incidence of atrocities. That should not be the attitude. Let us realise the fact that powerful forces which want the disintegration of this great country are at work both outside and inside the country. Let us not work in a way, in a manner, that would go only to strengthen the forces that are working against the interests of the country, against the unity and integrity of the country. Unfortunately, I should say, some of the actions which the Government have been taking and some of the members of the ruling party have been taking have created a feeling that the ruling party is going on a path of collision with the minorities.

I want particularly to refer to the latest developments the Religious Conversion Bill, which has added the Christian community among the people who feel absolutely insecure and uncertain about their future. Here I may say that the weaker sections and the religious minorities together will constitute more than one-third of the total population of India. If the Scheduled Castes and Scheduled Tribes, the Muslims, the Christians and the backward classes, the poorer sections of the society, if there is insecurity among them, if they feel that they are not in a position to live in this country with honour and dignity, then I should say that it would be highly dangerous for the future of the country.

Let us also realise that the Scheduled Castes and Tribes are denied even the elementary human rights. They are not allowed to draw drinking water or draw their daily ration from the ration shops due to the social boycott against them. It is a very serious question. Even though we have been discussing this for the last several years, no tangible or effective steps have been taken so far. If the representatives of the Scheduled Castes and Scheduled Tribes go to the Human Rights Commission of the United Nations and raise this issue, it would be a very bad day for all of us.

Let us also realise that there is awakening and a sense of fighting for their rights among the weaker sections. You would have seen on the 20th of March this year how the poorer sections marched to the capital of India. That shows that the poor people are no longer pacified by slogans or more promises.

Further, if the religious minorities suffer in this country, it will have reaction beyond the borders because our neighbouring countries are inhabited by people belonging to Islam and other religions. So, it will have its repercussions on other countries. Therefore Government should realise the gravity of the situation. That is why I suggest: let all of us sit together, the Government and the opposition, Members of Parliament and leaders of political parties, and consider the problem and not behave in such a way that the forces of disintegration and disruption are encouraged.

I want to impress upon the Government that in order to create a sense of security among the people, the weaker sections and the minorities, in order to show that the Government are serious about eliminating the menace of Communal riots and atrocities on weaker sections, at least some preliminary steps should be taken by the Government without much delay. For example, it has been admitted by all sections that in the recent communal riots and in the series of incidents and atrocities on Scheduled Castes and Tribes, the behaviour of the armed constabulary and also the police in some States has been far from satisfactory. They have behaved in a partial way against particular sections. There has been a universal complaint. So, why can't the Government come forward and take steps in order to recruit Harijans, Scheduled Tribes and Muslims in large numbers to the police as well as the Armed Constabulary. This is a step which Government can take immediately without waiting for an amendment to the Constitution or setting up of the Commission. I would re-

quest the Government to take the steps immediately so that we can create a sense of security among the people.

13 hrs.

Then, I would also like the Government to consider the question of extending the facilities that are now provided for the Scheduled Castes and the Scheduled Tribes to those people who were converted to other religion, Buddhism or any other religion. Now, the neo-Buddhists and also the converted Christians and others who have embraced new religion are totally denied the rights and everybody knows and Government is also aware that mere conversion to another religion does not wipe out the social inequalities from which they suffer. Therefore, neo-Buddhists, converted Christians and other sections which have embraced other religions should also be brought under the purview of this Commission and the facilities that are now granted to the Scheduled Castes and Scheduled Tribes should be extended to them.

I would also request the Government to set up district-level committees so far as the Scheduled Castes and Scheduled Tribes are concerned, district-level committees consisting of representatives of Scheduled Castes and Scheduled Tribes and other progressive-minded parties and voluntary organisations in order to keep a watch on the developments in the district and also to go into the question of atrocities whenever they occur.

Similarly, I would also request the Government to consider that both the Commissions, the Minorities Commission as well as the Commission for Scheduled Castes and Scheduled Tribes, apart from submitting periodical reports, should be empowered to go into specific questions of complaints of atrocities and denial of fundamental rights to them, the rights which are granted to the minorities.

With these words, I conclude.

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, how many hours more are there?

MR. DEPUTY-SPEAKER: There are two hours and 25 minutes more.

श्री गोबिन्द राम मिरो (सारंगढ़) :  
उपाध्यक्ष महोदय, हरिजन और आदिवासियों की विभिन्न समस्याओं से निपटने के लिए मानने में यत्न-अलग आयोग गठन करने हेतु यह यह संविधान संशोधन विधेयक लाया है और उस के लिए मैं सरकार को धन्यवाद देता हूँ।

उपाध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि हरिजन और आदिवासियों की समस्याएँ इतनी विशाल हैं और इतनी गंभीर हैं कि वे आसानी से हल नहीं की जा सकेंगी। मैंने इस विधेयक को कनेटेंट्स देखी हैं किन्तु जब तक इस विधेयक का जो दायरा है, वह बढ़ाया नहीं जायगा और जब तक उसको व्यापक शक्तियाँ नहीं दी जाएंगी तब तक वह आयोग एक मूकदर्शक, असहाय, लंगड़ा रहेगा। मैं तो यहाँ तक भी कहूँगा कि वह मिट्टी के माघो की तरह बन कर रह जाएगा। इस संबंध में हमारा पिछला अनुभव है। संविधान की विभिन्न धाराओं में अनेक उपबंध रखने के बाद भी, मानवाधिकार और छुआछूत उन्मूलन अधिनियम बनाने के बाद भी इन लोगों को मानवाधिकारों से वंचित रखा गया है। चाहे नौकरियाँ हों, भूमि का सवाल हो, मकान देने के मामले हों, जितने भी सामाजिक समानता प्रदान करने वाले काम थे, किसी में उनको कुछ नहीं मिला है।

भारतीय संविधान की धारा 46 में कहा गया है—

“राज्य जनता के दुर्बलतर विभागों के, विशेषतया अनुसूचित जातियों तथा अनुसूचित आदिमजातियों के शिक्षा तथा अर्थ सम्बन्धी हितों की विशेष सावधानी से उन्नति करेगा तथा सामाजिक

अन्यास तथा सब प्रकारों के शोषण से उन का संरक्षण करेगा ।”

किन्तु आज संविधान को बने 32 साल हो गये, लागू हुए करीब करीब तीस साल हो गये लेकिन इन पिछड़े लोगों की कोई भाग पूरी नहीं हुई है। इनको गांवों में पीने का पानी नहीं मिलता है, नाई और घोड़ी की सुविधाएं नहीं मिलती हैं। पशुओं से भी बदतर इनकी हालत है और पशुओं जैसा ही। उनके साथ व्यवहार किया जाता है। इसलिए इस आयोग को व्यापक अधिकार देने होंगे तभी जा कर हम इस कार्य में सफल हो पायेंगे।

जनता सरकार ने अपने घोषणापत्र में कहा है कि काका कालेलकर आयोग की सिफारिशों को लागू किया जायेगा। किन्तु आज तक उन सिफारिशों को लागू नहीं किया गया। दो साल बीतने के बाद यह विधेयक लाया गया है। इस विधेयक को पहले ही लाया जाना चाहिए था और उन लोगों की समस्याओं को हल करने का प्रयास किया जाना चाहिए था।

उपाध्यक्ष महोदय, नौकरियों में, अयोग्यता के नाम पर हरिजनों और आदिवासियों का कोटा दूसरों से भरा जाता है। इसके अलावा जो विभाग हरिजन और आदिवासियों के लिए बनाये गये हैं उन में 95 प्रतिशत तक स्वर्ण लोग भर्ती किये जाते हैं। उनमें हरिजनों की संख्या नगण्य है। क्या ये लोग अपने घरों की रक्षा करने में भी असमर्थ हैं ?

इसलिए इन कमियों को दूर करने के लिए इस आयोग को व्यापक अधिकार देने होंगे। मेरा एक सुझाव है कि पार्लियामेंट एक कानून बनाये कि इस आयोग के क्या अधिकार होंगे। इस बिल में इस बात का कोई उल्लेख नहीं है कि इसकी क्या सीमा होगी, क्या कार्यकाल होगा। मेरी शासन से मांग है कि इसके लिए एक एक्ट बनाया जाए जिसमें यह उल्लिखित हो कि इस कमीशन

का क्या कार्यकाल होगा, क्या दायरा होगा। जब तक इस आयोग के उद्देश्य स्पष्ट नहीं होंगे तब तक इसको अपने उद्देश्यों की पूर्ति करने में काफी कठिनाई होगी

इसी प्रकार से इसमें कोई भी ऐसा उपबन्ध नहीं है कि इस आयोग की जो सिफारिशें होंगी वे शासन पर बाइंडिंग होंगी। इसका भी उपबन्ध इस में होना चाहिए।

इसके साथ ही साथ आयोग की शाखाएं हरेक प्रान्त में हों। बरना इतने बड़े देश में जहां 21 प्रदेश हैं और 9 यूनियन टेरिटरीज हैं उनमें एक आयोग कहां तक काम कर पायेगा इसमें मुझे संदेह है। सारे देश में एक आयोग प्रभावशाली नहीं हो पायेगा।

उपाध्यक्ष महोदय, इस आयोग में चेयरमैन को मिला कर पांच सदस्य होंगे। मेरी मांग यह है कि आयोग में ऐसे व्यक्ति नियुक्त किये जाएं जो कि हरिजन और आदिवासी हों। मुझे खुशी है कि हरिजनों और आदिवासियों के लिए जो आयोग बनाया जा रहा है उसका चेयरमैन एक तजुर्बेकार आदमी बनाया गया है और इसके लिए मैं शासन को धन्यवाद देता हूं। मैं चाहता हूं कि जो सदस्य हो वे भी हरिजन और आदिवासी हों और फुन टाइम हों, पार्ट टाइम न हों। पार्ट टाइम होंगे तो वे काम कहां और भी करेंगे और उस अवस्था में इस बिल का जो उद्देश्य है वह पूरा नहीं होगा। चेयरमैन और सदस्य अनुभवी व्यक्ति होने चाहियें, इस काम में रुचि रखने वाले हों और ऐसे न हों कि अल्पसंख्यकों, हरिजनों और आदिवासियों का गला घोटने वाले हों। उनकी बैकग्राउंड रुचि एवं अनुभव को देख कर ही उनको इन पदों पर नियुक्त किया जाना चाहिये।

आयोग को जो एट्रासिटीज होती हैं उनसे नियटने के लिए ट्रिब्यूनल एम्पाइंट

करने का भी अधिकार होना चाहिये। मेरा अनुभव यह है कि कई शायदों ने सिफारिशों की हैं लेकिन दो तीन सिफारिशों को ही लागू किया गया है और सैकड़ों को अभी तक भी लागू नहीं किया गया है। आयोग को कमीशन आफ इनक्वायरी एक्ट 1952 के तहत ट्रिब्यूनल एम्पाइंट करने का भी अधिकार मिलना चाहिये और यह भी अधिकार मिलना चाहिये कि हाई कोर्ट या सुप्रीम कोर्ट के जज को वह नियुक्त करा कर उन से किसी मामले को इनबैस्टीगेट करा सके और इनबैस्टीगेट करवा कर जो फाइंडिंग प्राएं उनको बाइंडिंग रूप से लागू करा सके।

आयोग को यह अधिकार भी होना चाहिये कि जो डाक्यूमेंट्स चाहे मंगा सके, जिस को भी एवीडेंस के लिए बुलाना चाहे बुला सके और जहां चाहे जा सके। व्यापक अधिकार आयोग को मिलने चाहियें।

कमीशन का जो स्टाफ होगा वह कितना होगा इसको भी स्पष्ट नहीं किया गया है। मेरी मांग है कि इसका जो भी स्टाफ हो उस से से नब्बे प्रतिशत कम से कम हरिजन, आदिवासी और अल्पसंख्यक हो।

आयोग का जो स्कोप है वह सेंट्रल गवर्नमेंट तक ही सीमित न हो कर पब्लिक अंडरटेकिंग्स, स्टेट गवर्नमेंट्स, यूनियन टैरिटरीज और यहां तक कि लोकल बाडीज भी उसके अधिकार क्षेत्र में आनी चाहियें और उन पर भी उसकी सिफारिशें लागू होनी चाहियें।

कमिशनर जो इस वक्त है वह होम मिनिस्टरी के अंडर है। शासन के पदाधिकारी का कजह से वह हरिजनों और आदिवासियों की समस्याओं को कहां तक हल कर पाया है, उसको कहा तक सफलता मिल पाई है इसमें मुझे सन्देह है और अब जो कमीशन बनाया जा रहा है वह भी अगर होम मिनिस्टरी के अंडर ही रहेगा तो इसको भी सफलता

दिलना माएगी इसमें मुझे सन्देह है। मेरी मांग है कि इस कमीशन को होम मिनिस्टरी से इन्डिपेन्डेंट होना चाहिये। उसके सिर पर मंत्री तलवार नहीं लटकती रहनी चाहिये कि गवर्नमेंट के खिलाफ उसने कुछ लिख दिया तो उसकी नौकरी खली जाएगी या उसके खिलाफ कोई कार्रवाई हो जाएगी। इस प्रकार का भय आयोग के सदस्यों को नहीं होना चाहिये, चेयरमैन को नहीं होना चाहिये।

जहां पर एट्रासिटीज होती हैं वहां पर सामूहिक जुमले करने का अधिकार भी इस आयोग को होना चाहिये।

मोबाइल कोर्ट्स की स्थापना करने का भी अधिकार इस आयोग को होना चाहिये ताकि यह छूआछूत के मामलों से निपट सके।

संविधान की धारा 335 में यह उपबन्ध है कि हरिजनों, आदिवासियों का जो कोटा है वह पूरा किया जाएगा सबजेक्ट टू मॅटेनेंस आफ एफिशेंसी यह शर्त इन पर ही क्यों लागू होती है, जनरल पर क्यों लागू नहीं होती है। इसमें एम्बेडमेंट होना चाहिये। एफिशेंसी वाली बात सब पर लागू होनी चाहिये केवल हरिजनों और आदिवासियों पर नहीं। इनका जो कोटा है इसको अनिवार्य रूप से भरा जाना चाहिये। जिस प्रकार से लोक सभा और विधान सभाओं आदि में जो इनके लिए स्थान सुरक्षित हैं वे अनिवार्य रूप से भरे जाते हैं उसी प्रकार से नौकरियों में भी जितने उनके वास्ते स्थान सुरक्षित हैं वे अनिवार्य रूप से भरे जाने चाहियें, अगर विशेष ट्रेनिंग देने की जरूरत हो तो वह भी उनको दी जानी चाहिये। इनको न विदेश भेजा जायत है और न ही विदेशी स्कावरशिप ही दिए जाते हैं।

इस प्रकार का भी प्रस्ताव है उसको बुर करने का सारा अधिकार कमीशन को मिलना चाहिये। वेस्ट बंगाल, मणिपुर, उड़ीसा और असम सरकार ने अनुच्छेद 335 के तहत नौकरियों की भर्ती के लिये कानून बनाया है और अनिवार्य कर दिया है। उसी प्रकार से सेंट्रल गवर्नमेंट को भी कानून बनाना चाहिये और भर्ती अनिवार्य करनी चाहिये और जिस प्रकार वेस्ट बंगाल सरकार ने पीनल क्लॉज रखा है उस प्रकार का क्लॉज केंद्रीय सरकार को भी रखना चाहिये।

उपाध्यक्ष महोदय, कल माननीय गृह रजय मंत्री श्री मण्डल ने कहा था कि ऐंट्रोसिटीज से निपटने के लिये हमने स्पेशल कोर्ट्स नियुक्त करने के लिये राज्य सरकारों को निर्देश दे दिये हैं। मेरा कहना है कि यह टकराने वाली बात हो जाती है क्योंकि राज्य सरकार उस बात को पूरा करती है कि नहीं यह उन पर निर्भर करना है। तो जिस प्रकार से इमजेंसी केसेज के लिये स्पेशल कोर्ट्स केन्द्र सरकार ने बनाये हैं, उसी प्रकार से सेंट्रल गवर्नमेंट इस मामले में भी लीड ले और इस काम को राज्यों पर न छोड़े। अन्यथा हमारा उद्देश्य विफल हो जायगा। इस बिल में है कि "There shall be a Commission for the Scheduled Castes and Scheduled Tribes." और 338 (ए) में है कि "There shall be a Commission for the minorities to be known as the Minorities Commission."

अब यह शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स कमीशन किस नाम से जाना जायगा सका भी उल्लेख इस बिल में होना चाहिये। आठे मानव अधिकार अध्याय के नाम में ही या जिस किसी भी नाम से ही, वह इस बिल में स्पष्ट हो जाना चाहिये।

इन शब्दों के साथ मेरी मांग है कि सरकार केरे सुझावों पर गौर करे और आयोग को इतना शक्तिशाली बना दे ताकि जिन अधिकारियों से यह श्रेण्य संबंधित हैं उनको यह आयोग बिल्ला सके और सर्वत्र सभाज के साथ

बराबरी में यह लीज था जायें ऐस कोई कारगर उपाय करे। इतने व्यापक अधिकार इस कमीशन को दिये जायें। इन शब्दों के साथ मैं इसका समर्थन करता हूं।

\*SHRI K. KUNHAMBU (Ottapalam): Mr. Deputy-Speaker, I wholeheartedly support the 46th Constitution Amendment Bill moved by the hon. Minister Shri Mandal. As we find from the statement of objects and reasons of this Bill, it seeks to set up a Commission for Scheduled Castes and Scheduled Tribes and also for linguistic and various minorities. Article 338 of the Constitution reads as follows:

"There shall be a Special Officer for the Scheduled Castes and Scheduled Tribes to be appointed by the President.

It shall be the duty of the Special Officer to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under this Constitution and report to the President upon the working of those safeguards at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House of Parliament."

The Hon. Minister Shri Mandal has in his opening speech said that in place of Special Officer a fullfledged Commission consisting of very eminent persons will be appointed to look after the matters relating to the welfare of the Scheduled Castes. This proposed Commission will investigate matters relating to safeguards provided for the Scheduled Castes & Scheduled Tribes and make such suitable recommendations which will enable the Government to tackle their problems more effectively than has been done so far. It is a very welcome measure and I extend my wholehearted support to these measures.

Sir, the Special Officers to look after the welfare of Scheduled Castes & Scheduled Tribes are appointed from

\*The original speech was delivered in Malayalam.

time to time. But have we evaluated the performance of these Special Officers? My opinion is that these Special Officers are just as impotent as the castrated bulls in the country side. They can't just do anything. More than 25 reports have been submitted to the Government by these Special Officers. Each one of these reports must be containing hundreds of recommendations. How many of these recommendations have been implemented so far? I would say that not even 10 per cent of them have been implemented. During the 5th Five Year Plan out of the total amount allotted for the welfare of Scheduled Castes & Scheduled Tribes Rs. 5 crores had to be surrendered at the end of the Plan. This only shows how much interest the Government takes in this matter.

Scheduled Castes & Scheduled Tribes constitute 20 per cent of the population. Reservation to the extent of 18 per cent given to them in various services. This is what the Government claims. Our experience is that while the quota of reservation is filled in respect of posts of scavengers, peons, chowkidars etc. it is not done so in respect of higher posts. It is often said by the officers in various Government departments that suitable candidates are not available for filling the vacancies in the higher posts. This plea to say the least is absurd. It is the part of a conspiracy to keep the harijans out of important posts in Government service. This situation should change.

While we are discussing the Bill which seeks to set up a Commission for Scheduled Castes & Scheduled Tribes, I wish to mention one or two points about the changes that are made in the list of Scheduled Castes & Scheduled Tribes. I would particularly mention about certain communities in Kerala. The purpose behind amending the list from time to time is to include more backward people in the list so that they also get all the facilities that are available to the Scheduled Castes & Scheduled Tribes. There are many lakhs of people belonging to Peruvannan community in the Malabar area of Kerala. They are socially & economically very backward.

Similarly, there are the Kuzumbies and Christian converts who are also very backward. The Government of Kerala and Members of Parliament from Kerala have demanded on many occasions that these communities should be included in the list of Scheduled castes. But so far no step has been taken in this direction. The hon. Minister is a very kind hearted person and the cause of harijans is very dear to him. He can understand the problems of harijans better than anybody else. Therefore I plead with him to give sympathetic consideration to the demand which I have raised.

Sir, reservation and other facilities will end by 1980. 32 years have passed since we became independent. The purpose behind reservation was to bring harijans upto the level of socially and economically advanced communities. I don't say that nothing has been done during the last 32 years. In fact, many things have been done. But the reality is that it will take decades to bring them upto the level of the forward communities. Therefore my earnest demand is that the reservation and other benefits should be extended for a further period of at least 30 years. The Government should bring forward necessary constitutional amendments in the next session.

Sir, is it because there is no law to protect the harijans that many of their basic problems remained unsolved? Certainly not. For example there is a provision in the Constitution abolishing untouchability. But untouchability is being practised overtly or covertly in many parts of our country. Can anybody in the House point out a single village where there is no untouchability being practised. It is not because of any dearth of law that the problems of harijans have not been solved. It is mainly because of the criminal negligence and total indifference on the part of the bureaucracy in implementing the law that the harijans in our country have not been able to get their due share. We should not forget this fundamental fact. Therefore, while making legislation we should ensure that it is implemented effectively. I congratu-

tulate the hon. Minister Shri Mandal for bringing about this Bill to amend the Constitution. It is a very welcome step. At the same time we have to work honestly and dedicatedly for the welfare of harijans so that they get a place in the sun. In this connection, I have to make a suggestion and I hope that the hon. Minister will consider this. The Central and State Governments prepare many schemes to help the harijans. But they are simply not aware of what is being done for them by the Government. It is very necessary to make them conscious of their rights and also to make them aware of the various schemes that are formulated and implemented by the Government. Therefore my suggestion is that social workers should be appointed by the Government at the Centre as well as in the States to undertake this campaign. It is a sad reality that we could not do in this country in a long span of 32 years what the Negros in America could achieve within 15 years. Only recently I asked a question in Parliament. My question was how many officers are there in I.O.C. who are drawing more than 3000 rupees per month. I got a reply saying that there are 53 such officers in this pay range, out of whom there were only 3 officers who belong to Scheduled Castes and Scheduled Tribes. Whether it is in respect of IAS or IPS or ambassadorial posts, the representations of harijans is next to nothing. Same is the case about high courts and Supreme court. I hope the hon. Minister Shri Mandal will be able to do something for them. I wish him all success in his endeavour to do good to these hapless people. I wish him Godspeed. Once again I wholeheartedly support this Bill.

श्री एल० एल० सोमानी (चित्तौड़गढ़) :  
उपाध्यक्ष महोदय, मैं 46वें संविधान (संशोधन) विधेयक का स्वागत करता हूँ और उसके समर्थन में खड़ा हुआ हूँ। परन्तु मैं इस सम्बन्ध में कुछ मौलिक बातें निवेदन करना चाहता हूँ।

हमारे देश में जातिवाद काफ़ी समय से चला आ रहा है और हर निष्ठावान् भारतीय चाहता है कि इस देश में जातिवाद समाप्त हो, सब लोग समान हों और सब को समान अवसर मिले। हम ने शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लिए जो व्यवस्था कर रखी है, उस व्यवस्था में यह प्रायोग बनाना तो ठीक है, परन्तु वैचारिक दृष्टि से मैं निवेदन करना चाहता हूँ कि देश में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज का एक नया वर्ग खड़ा किया जा रहा है।

13.28 hrs.

[SHRI N. K. SHEJWALKAR in the Chair].

हम देख रहे हैं कि जहाँ पर भी कोई घटना होती है, या कोई प्रश्न खड़ा होता है, या किसी पर अन्याय होता है, तो सारा समूह खड़ा हो कर उसका विरोध करता है। मैं समझता हूँ कि शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज की व्यवस्था को समाप्त करना चाहिए। एक ऐसी व्यवस्था बनानी चाहिए, जिसमें सम्पन्न व्यक्ति, अर्द्ध सम्पन्न व्यक्ति और गरीब व्यक्ति हों, और यह निर्धारित किया जाये कि गरीब आदमियों को हमें क्या सुविधायें देनी चाहिए, अर्द्ध सम्पन्न लोगों को क्या सुविधायें देनी चाहिए और सम्पन्न लोगों को क्या सुविधायें देनी चाहिए, या नहीं देनी चाहिए।

हम देखते हैं कि जिन लोगों के पास दिल्ली, बम्बई तथा कलकत्ता में बड़ी बड़ी कोठियाँ हैं, जो कारों में सफर करते हैं, शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के नाम पर उन्हें कई प्रकार की सुविधायें मिलती हैं, परन्तु सवर्ण जाति के जिस गरीब आदमी के पास खाने के लिए रोटी भी नहीं है, उसको कोई सुविधा नहीं मिल सकती है, क्योंकि वह शिड्यूल्ड कास्ट्स या शिड्यूल्ड ट्राइब्ज का नहीं है।



इस लिए हमें इस व्यवस्था पर फिर से विचार करना चाहिए। और यह विचार जो भी रहा है कि लोगों को उनकी आर्थिक स्थिति के अनुसार सुविधायें दी जायें। जो अभावग्रस्त व्यक्ति है, वह है वह किसी भी जाति का हो, उसे सुविधायें दी जायें।

हमने कुछ जातियों को शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्स ने रखा है। मेरे पास दबल और चारण जातियों के लोगों के रिप्रेजेंटेशन पड़े हुए हैं। वे कहते हैं कि वे शिड्यूल्ड कास्ट्स में नहीं रहना चाहते हैं। लेकिन सरकार ने उन्हें जबदन्ती अनुसूचित जातियों में रखा हुआ है।

तो जहाँ हम प्रकार की स्थिति पैदा होती है . . .

श्री सुरज भान : (अम्बाला) हमारे पास भेजा जो निकलना चाहते हैं। कमेटी बनी हुई है इस के लिए।

श्री एल० एल० सोमानी : धर भेजेंगे।

जहाँ एक ओर हम यह सोचते हैं कि हम यह भेद समाप्त करें, हम सब लोग भारतीय हैं चाहे हिन्दू हों, चाहे मुसलमान हों, चाहे और किसी भी जाति के हों, वहाँ इस तरह से भेद पैदा करना किम प्रकार उचित हो सकता है? भेद कर के काम करना है तो हम उनकी आर्थिक स्थिति के अनुसार और उन के अभावों के अनुसार इस प्रकार की व्यवस्था करनी चाहिए।

श्री सुरज भान : आप इक्वेड नहीं कर सकते हैं। गरीब बाह्य के साथ छुड़ाऊँ होता है क्या?

श्री एल० एल० सोमानी : आप जो बात कह रहे हैं कि बाह्य के साथ या सर्वत्र जातियों के साथ छुड़ाऊँ नहीं होता, तो जो परम्पराएं बनती हैं वे हैं उन पर प्रहार करिए . . .

श्री सुरज भान : हाँ, तो उन पर दोढ़ी प्रार पड़ती है कि वह गरीब भी हैं और अछूत भी हैं।

श्री एल० एल० सोमानी : संकराचार्य जी नलत बातें मांगते हैं तो उन पर प्रहार करिए। परन्तु उस के कारण एक प्रश्न खड़ा करके आप समाज की मूल धारा से अलग होकर चलना चाहते हैं तो मैं समझता हूँ कि यह उचित नहीं होगा। आज 41-4 शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स कितने वर्षों के लिए बने रहना चाहते हैं? . . .

श्री सुरज भान : जब तक उन की हालत सुधरती नहीं है तब तक देना पड़ेगा।

श्री एल० एल० सोमानी : वह स्थिति तो कभी होने वाली नहीं है क्योंकि . . .

श्री सुरज भान : नहीं होगी तो बराबर चलना रहेगा।

श्री एल० एल० सोमानी : आज आप यह मांग कर रहे हैं, आगे दूसरी मांग बराबर चलती रहेगी।

श्री सुरज भान : यह सिद्ध है कि समाज में ऊँच नीच का भाव है वह समाप्त हो, आरक्षण नहीं।

श्री एल० एल० सोमानी : हम वंजह में जो एक मानवैज्ञानिक बात है वह मैं कहने चाहता हूँ। माननीय सत्य नाराज न हों। मैं उन से अनुरोध करता हूँ कि जो विचार में मन में है उसे कहने का मुझे अधिकार है। आप को उसे सुनना चाहिए।

मैं यह कहना चाहता हूँ कि आज किसी व्यक्ति के सामने जब यह बात आती है, चाहे वह हमारे लोक समाज के सदस्य हों शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स के, वह किसी समाज में जाकर खड़े होते हैं और कही उस में वह हुआ होता है कि यह शिड्यूल्ड कास्ट या शिड्यूल्ड ट्राइब्स के एम्प्लोयमेंट तो एक मानवैज्ञानिक प्रभाव इसका पड़ता है और मैंने कई जगह इस बात का अनुभव किया है। मुझे कुछ हुआ इस बात का कि यह हमारे माननीय सदस्य हैं संसद के और इस के बावजूद यह वहाँ पैदा होती है, लोगों के अंदर एक दुरास पैदा

होता है। एक दूरी पैदा होती है, यह अनुचित बात है। इस प्रसंग में मैं यह कहना चाहता हूँ, हमारे माननीय सदस्य शायद इस में मुझ से सहमत नहीं होंगे, लेकिन मैं यह कहना चाहता हूँ कि आर० एस० एस० इस मामले में देश में एक बहुत बड़ा काम कर रहा है, इस दजह से कि वहाँ पर छः छ सौ, आठ आठ सौ और हजार आदमी इकट्ठे होते हैं, उन में कौन हरिजन है, कौन शेड्यूल्ड कास्ट का है, कौन शेड्यूल्ड ट्राइब का है या कौन ब्राह्मण है, कौन वैश्य है, कौन महाजन है, कुछ पता नहीं लगता। सब साथ बैठने है, साथ उठने हैं, साथ साथ सभी तरह के काम करते हैं। इस तरह से एक बहुत बड़ा काम आर० एस० एस० इस देश में कर रहा है। इसलिए मैं यह निवेदन करना चाहता हूँ कि यह जो एक मनोवैज्ञानिक प्रभाव पड़ता है, इस को मैं चाहता हूँ कि माननीय सदस्य सूरज मान जी भी समझें कि इस को दूर करना चाहिए।

आप ने जो आरक्षण की व्यवस्था की है, इस आरक्षण की व्यवस्था को देखने के लिए आप ने आयोग बनाया जो सारे उन के अधिनारों कि व्यवस्था करेगा, में उस का विरोध नहीं कर रहा हूँ। यह बहुत अच्छी बात है कि आप सैधनिक संरक्षण सारे प्रबंधनों को दे रहे हैं परन्तु एक बात जो सरकारी कर्मचारियों से बात करने पर पता लगी है वह मैं कहना चाहता हूँ। हमारे कुछ मिला कह रहे थे कि नौकरियों में जो रिजर्वेशन है वह पूरा उन को नहीं दिया जाता। मैं चाहता हूँ कि उस की पूरी तरह से पाबन्दी होनी चाहिए और जो व्यवस्था आप ने कायम कर रखी है उस के अनुकूल उन लोगों को नौकरियों में प्राथमिकता मिलनी चाहिए। परन्तु इस प्राथमिकता के आक्षार पर क्या होता है, राजस्थान में भी कुछ लोगों ने मुझ से कहा कि शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब के जो लोक चार साल से नौकरियों में आए थे दस साल या ४ साल से जो उन नौकरियों में काम कर रहे थे, इस आरक्षण की पद्धति

के कारण, उन के ऊपर हो गए यानी जो एक अधिकारी के सर्वाडिनेशन में काम कर रहे थे वह उन के आफिसर बन जाते हैं और जो आफिसर थे वह उन के सर्वाडिनेट बन जाते हैं। इस कारण प्रशासनिक कार्य में एक फस्टेशन आता है। आज कई अधिकारी इस फस्टेशन के कारण प्रशासन को ठीक तरह में नहीं चला पा रहे हैं। एक नहीं सैकड़ों उदाहरण ऐसे मिल सकते हैं जहाँ पर कि इस प्रावधान के कारण वह लोग अधिकारी बन गए और जो अधिकारी थे वह सर्वाडिनेट बन गए। इसलिए मैं यह चाहता हूँ कि इस आरक्षण के बाद जो प्रमोशन दिया जाता है वह सारा प्रमोशन मेरिट्स के आधार पर दिया जाये ताकि किसी प्रकार का फस्टेशन लोगों में पैदा न हो।

इसी दजह से मैं यह निवेदन कर रहा था कि यह देश को आगे बढ़ाने के लिए अच्छा कदम होगा यदि हम जाति के आधार पर विभाजन करने के बजाय बेचल अमीर और गरीब का विभाजन करें और गरीब आदमियों को सब सुविधाएं दे कर उस वर्ग को ममाप्त कर दें उन को भी सब को हम अमीर बना दें, एक वर्ग इस देश में अदर बना दें—अमीर। सारे लोगों को सुख-सुविधाएं दे दें। इस तरह से हम एक नये समाज का निर्माण देश में कर सकते हैं, वरना यह अल्पसंख्यकों की बात या शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब की बात, यह हमारे देश को आगे बढ़ाने में कभी सहायक नहीं हो सकती, ये देश से जातिवाद को समाप्त करने में कभी सहयक नहीं हो सकता। इसलिए मैं विनम्र शब्दों में निवेदन करना चाहता हूँ कि आज नहीं तो आने वाले कुछ वर्षों से हम इस बात के ऊपर विचार करें। अगर हम देश को आगे ले जाना है और सभी लोगों को समान अवसर देना है तो यह नहीं होना चाहिए कि इस देश में स्वयं जाति का भूँडा व्यक्ति तो कोई सुविधाएं नहीं प्राप्त कर सकता परन्तु शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब का सर्व-सम्पन्न व्यक्ति, मैंने जैसा निवेदन किया कोठियों और कारी वाला व्यक्ति इस नाम से सारी सुविधाएं प्राप्त कर सकता

३। यह उचित नहीं होगा।

इस सिलसिले में मैं एक उदाहरण राजस्थान का अल्पोदय योजना का देना चाहता हूँ। उस अल्पोदय योजना के अंदर अत्येक गाँव में से पाँच-पाँच गरीब परिवारों को छाँटा गया है। लोयस्ट परिवार, को छोटा गया है। वह ब्राह्मण है, हरिजन है, सर्वण हैं वैश्य हैं या किसी भी जाति के हैं इस बात को नहीं देखा गया है। जो गरीब परिवार, हैं उनको छोटकर आगे बढ़ाया जा रहा है। क्या सारे देश में आप इस प्रकार की व्यवस्था नहीं कर सकते हैं? आप कर सकते हैं।

आयोगों के अर्बों के लिए 25 लाख की राशि रखी है जो मैं भ्रमझता हूँ और भी बढ़ सकती है। प्रशासनिक आदेश से आपने जो कमीशन गठित किया है वही काम कर रहे हैं। उन पर इतनी घनराशि खर्च करके उसी अनुशासित में लाभ भी ही भोगेगा इन्हीं मुझे शक है।

आप देश में एक नया विचार चल रहा है कि गरीब और अमीर दोनों को एक स्तर पर लाया जाए। जो भी आर्थिक अभाव में अपना जीवन गुजार रहे हैं उनके लिए सारी सुविधायें जुटाई जायें कि वह चाहें किनी भी जाति के क्यों न हों। मैं समझता हूँ इसी प्रकार से इस देश को अधिक लाभ पहुंच सकता है।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का अवसर प्रदान किया।

**SHRI PURNANARAYAN SINHA** (Tezpur): Mr. Chairman Sir, for the last two years some of us in this House have had the privilege of serving on a Committee appointed for the welfare of the Scheduled Castes and Scheduled Tribes. We had an opportunity to study the socio-economic and socio-political condition of the Scheduled Castes and Scheduled Tribes to some extent. It is expected that the Commissioner for Scheduled

Castes and Scheduled Tribes will act hand in glove with the Committee for the Welfare of Scheduled Castes and Scheduled Tribes. Still the findings of the Committee after non-official discussions and after visits to different areas in which the Scheduled Castes and Scheduled Tribes have gone in conflict with other communities or are living with their inherent, traditional beliefs and customs, are these; we have almost always felt that, perhaps, a stronger body, appointed by the Parliament or the Central Government, should go into the whole question of the lot of the Scheduled Castes and Scheduled Tribes after 32 years of our independence. There are traditions, there are superstitions, there are prejudices governing their lives. The three-fourth of the population who do not belong to the category of Scheduled Castes and Scheduled Tribes have still got people with equal amount of love and compassion towards the Scheduled Castes and Scheduled Tribes. Also the Scheduled Caste and Scheduled Tribe people should make efforts on their own to come up to the standard expected.

We have been to Burma, and we have seen the Burmese people. I may be permitted to observe that, if the Intelligence Quotient of the Burmese people where there are no Scheduled Castes/Tribes is compared to that of the people belonging to the Scheduled Castes and Scheduled Tribes in India, we will find that our people belonging to the Scheduled Castes/Tribes are more intelligent. They understand things much better than the general population of those countries, that is, Burma and other South East Asian countries. We say all of us are equals but there are more equals than equals. We have left out 15 to 20 crores of people unequalled. How were they neglected? We have experience in some matters like promotion from lower categories to higher categories. There are other things like area of consideration, zone of consideration, etc. There is still the most dangerous word for the Scheduled

Castes and Scheduled Tribes. That is suitability. If the people at the helm of affairs, i.e. the top executives do not consider a particular person aspiring for a higher post as suitable, he will, in spite of all your constitutional safeguards which protect his interests, not secure the promotion. This suitability clause is a dangerous clause for our people. If a section officer in the Central Secretariat is taken up, compared to a Secretary or a higher ranking officer in the Government of Burma, the standard of intelligence and efficiency prevailing in him will be better than his counterpart in other countries. If our people are considered to be unfit, these people who are considered inferior in intelligence, understanding, efficiency and the brain power compare to the Indian counterpart, are ruling the whole of South East Asia and other parts of Asia. If I may be permitted to say so, without casting any reflection, they are running their commerce, they are running their government as efficiently perhaps as our people who are on the higher ladders of the society calling themselves as born administrators and an inborn cultured people. They are running their administration perhaps much better. In Japan, the Japanese people are running an administration in which there is no poverty and no inflation but here we have not only poverty but also inflation.

Within the limited time I will say a few things about the Bill. The Bill which conceives replacing the Commissioner by a Commission is quite a good one in itself but it leaves many things. The Commissioner makes recommendations. We, the committee, go and inquire why a particular thing was not done, what is our recommendation and what is the action taken by the government on what the committee discuss. The Commissioner submits a report under the Constitution to the Parliament. It is discussed here. But what is happening? Simply expressions of feelings, sentiments and agonies and filling of records and creating some volumes but the

Scheduled Castes and the Scheduled Tribes remain where they were 25-30 years ago. Very little and significant improvement has come in their lives. This Commission will replace the Commissioner. "There shall be a Commission for Scheduled Castes and Scheduled Tribes." A one sentence law but the Commissions of Inquiry Act still governs the functions of the Commission. The Commission of Inquiry Act provides powers to the Commission as a civil court. But has the civil court got the power to compel the physical appearance of a person who is required to be examined? Has the civil court been able to conclude a case and pass a decree within six months or a year? The litigation goes on for years together. They never end. Take for example the Statements counter-statements, rejoinders, *per se* adjournments and taking down of evidence. Shrimati Gandhi went to Imphal to appear before the Trikha Commission. She appeared for one day after three or four times of futile attempts were made by the Commission to produce her before them. After hearing on the first day, she left. Why not give the powers to the Commission to get her back into the court or the Commission for the hearings to be completed?

This is the Commission of Inquiry Act. Provisions are there—they are like the snakes without poison or venom. The purpose for which these Commissions of Inquiry were appointed and the Commissions of Inquiry Act was brought runs counter to each other. Therefore, I would submit to the hon. Minister who is piloting this Bill to make provisions for another act in order to give the right or the purpose for amending the constitution of Minorities Commission and the Commission for Scheduled Castes and Scheduled Tribes. There should be a follow-up act. Sir, I have practised for quite some time. I would like to say that there must be another Act which will give the due powers necessary to the Commission for Scheduled Castes and Scheduled

Tribes and the Commission for the Minorities to enforce attendance of persons who are required by them for enquiries of different nature. Besides, there should be time limit also. Unless the Commission is given mandatory powers, there is no way of punishing the persons. Atrocities are prevailing against a particular community. I am of course in favour of this Bill; I am not opposing it; I support it. But this is incomplete. Some hon. friends have even suggested Special Courts Act. This Parliament has passed the Special Courts Bill.

MR. CHAIRMAN: You must now conclude.

SHRI PURNANARAYAN SINHA: Mr. Chairman, you denied me the time yesterday. You must give me time now.

MR. CHAIRMAN: That does not mean I should give you more. You have taken ten minutes. You try to finish it now.

SHRI PURNANARAYAN SINHA: I understand that the preamble in the Special Courts Bill is for dealing with the persons who have committed excesses after the proclamation of emergency, that is, during the emergency. This Special Court Bill is for that. There is no relationship with offences committed against the minorities. So, the Preamble runs counter to the provisions of the Special Courts Bill. You will please examine the Preamble again. The Special Courts Bill will not come into play at all after the passing of the Constitution Amendment Bill. So, my submission to the hon. Minister who is piloting the Bill or to the Government as a whole is that these two Commissions cannot do the functions of the Commissions because the Commissions of Inquiry Act provide for special occasions for which the Commission is appointed. This is a general Commission. This is a Commission for all times to come. There is no period fixed or particular subject assigned to it. Who will make a reference to

the Commission to enquire into? These provisions are to be followed by way of another Act. Therefore, I am insisting upon the practical proposition that by amending the Constitution which enables the Government to constitute Commissions, there should also be another act by which the Commission or Government will appoint a Tribunal.

Mr. Chairman, the Tribunals should be there in order to make the recommendations to be applicable for taking action. Here only the recommendations will come before us—they will be placed before the House. And we will debate on them for five hours or fifteen hours or so. Thereafter, no action will take place. Another Special Courts Bill will have to come. Therefore, for following up the appointments of the Commissions, there should be an act also authorising the Commissions to send particular cases to try the people by the tribunals, after instituting complaints against particular individuals or associations or communities, even particular Government authorities. Without that there will be no relief. The attitude today is this. I have one experience which I will narrate to you. Our Committee went to Koraput. Some of our members of Parliament were deemed to stay in the Guest House there, of the Dandakaranya Project. At 10 O'clock in the night we went there. Professor Mavalankar will be interested to know this. You will be surprised to know that there was not even a dog to bark! When we went there at 10 O'clock this was the position, not even a dog to bark not to speak of anybody receiving the Hon'ble Members of our Parliament? There should have been some person to receive them. They are supposed to stay there. But there was not even a dog to bark. This is the sort of treatment meted out to Members...

PROF. P. G. MAVALANKAR (Gandhinagar): They would not have found entry, if a dog was there!

**SHRI PURNANARAYAN SINHA:** Dog is against burglars and thieves and so on. I meant to say that there was not even a dog to bark against burglars and so on. I am only saying this to show to you that this is the way in which Members of Parliament were received. In the morning the Chairman of the Dandakaranya Development Authority came to me in the Circuit House and he said he was very sorry. But is that enough? This is a betrayal of their lack of social responsibility and human responsibility towards the poor, naked, and half-naked scheduled caste and scheduled tribe people of this country.

Sir, somebody was speaking about the R.S.S. I am not against the RSS.

कर्मणे वसति ल.मी  
कर्मधरे म स्त्री  
कामूले च गोविन्दः  
प्रवर्तते कर दर्शनम्

They speak about Saraswati; they speak about Lakshmi. In the Dumka District of Bihar, in Deoghar subdivision, the Adivasis are dying of starvation and of disease. Do you not expect the RSS to go there and to work among them? They should definitely go there. Some hon Members have recited the tales of woe of the people there. Of course RSS is a social organisation. If there is any meaning to call them social organisation, they should go there and work among them there. This is my plea. I am not at all criticising their programme. Let them go out and work among them. Let people understand that RSS is really doing good work as a social organisation. Let them work among the Harijans and Adivasis. For the RSS, let me say, they are also nationalists and sons of Mother India. RSS should uplift them and make them feel that RSS is a social organisation interested in helping them. I expect the RSS organisation to work for the welfare and for the upliftment of all the people. Let them take up the cause of the scheduled castes and scheduled tribes people. Sir, if we had taken all the necessary steps so

far, there would have been no need at all for having the discussion now on the reports of the Commissioner for Scheduled Castes and Scheduled Tribes with such agony and tension.

**PROF. P. G. MAVALANKAR:** You give so much importance to RSS?

**SHRI PURNANARAYAN SINHA:** Yes, I give so much importance to it. I have great regard for them, for their workers, as a body of selfless and dedicated workers. I want the RSS to lift up these people who are lying low. That is my submission.

Then I wish to point out that there should be another Act which should follow this,—after making these provisions by amending the Constitution, in order to make the Commission more effective. We should give real powers to the Commission in order that they may appoint tribunals and decide the cases and punish those found guilty. The other day, in Imphal, Mrs. Gandhi did not appear before the Commission on the second day and she flew back to Calcutta and made a statement against the Commission. Therefore, the Commission should be given real powers for ordering the Police to arrest such people without releasing them on bail and bring them before the Commission for giving evidence. Otherwise the report of the Commission will be submitted to the President and it will be referred to this House for discussion which may continue for a long period. Perhaps it may be debated again and again for five to fifteen times. But the sufferings of the Scheduled Castes and Scheduled Tribes will remain for ever.

**SHRI G. M. BANATWALLA:** I would like to make a humble request that there is no Cabinet Minister present at the moment. I want you to make an observation to that effect and then we shall proceed. Please make an observation. We are discussing the question of minorities.

**SHRI PURNANARAYAN SINHA:** It is sufficient that the Minister of State in the Ministry of Home Affairs is present.

**PROF. P. G. MAVALANKAR:** What Mr. Banatwalla has said is correct, but it is not just a question of minorities. The question is that the House is discussing the Constitution Amendment Bill. It is a serious matter. On such an occasion, there should be a Cabinet Minister present. I know that Mr. S. D. Patil is there. The point is that the Constitution Amendment Bill has to be passed by a special majority of 2/3 Members present and voting and there should be an absolute majority for passing the Bill. Then why is it that a Minister of Cabinet rank has not been present all along?

**SHRI KANWAR LAL GUPTA** (Delhi Sadar): It is a matter of propriety.

**PROF. P. G. MAVALANKAR:** It is a matter of constitutional obligation. I do not want to count the number of Members present now and then raise another point of order. But certainly, a Cabinet Minister must be present when the Constitution Amendment Bill is discussed. I would like you to make an observation on this.

**MR. CHAIRMAN:** I am very much thankful to Mr. Banatwalla. I have to make the observation that in spite of the clear-cut intention of the House, this has been pointed out several times, on several occasions, at least for the last 2 or 3 days it has been insisted upon. I do not know what is coming in the way of hon. Cabinet Ministers. Anyway this is the observation which I can make.

**PROF. P. G. MAVALANKAR:** I would again say that it is also the duty of all hon. Members to be serious in this matter. I would say that also.

**MR. CHAIRMAN:** Now, Mr. Barrow.

**SHRI A. E. T. BARROW** (Nominated Anglo-Indians): Sir, this 46th Amendment Bill by a process of conversion is sought to be made into 45th Amendment Bill. This Amendment Bill seeks to legitimise the birth of the Minorities Commission. It appears that this Minorities Commission was conceived in sin and was almost

stagnated unwittingly or deliberately by the Janata matriarch at birth. I referred to the resignation of Mr. Minoo Masani and the near-resignation of Professor V. V. John. Mr. Minoo Masani was my respected colleague in Parliament for many years. A man of outstanding intellectual ability, a man with a distinguished career in public life. His resignation has been responsible for compelling Government to give statutory character to the Minorities Commission. His resignation was a dignified protest against the Minorities Commission being considered an appendage of Government, I mere instrument of Government. I would ask Government that either in the Act, or by an executive order instruction, this Commission should be given functional autonomy. It is essential that it should not become a mere department of the Home Ministry. I would also request that the tenure of Members of this Commission should be clearly defined, whether it is three years or five years, so that they know that within a limited period they will have to produce results.

14.00 hrs.

My friend, Shri Rachaiah, said yesterday that the task of the Minorities Commission has been increased, because it will have to deal, not only with linguistic minorities, but also with religious minorities and, therefore, sufficient experienced personnel should be made available to this Commission.

If I might remind this House, India is a land of minorities. Apart from religious minorities, the Hindi speaking people are a linguistic minority in certain States, Bengalis are a linguistic minority in others, Tamilians are a linguistic minority in the north; the Anglo-Indians are the only linguistic minority in every State. Thus, we are a land of minorities.

The problems are going to be innumerable and, therefore, there must be functional autonomy for the Commission, the tenure must be laid

down and there must be sufficient experienced personnel.

It is not generally known that Article 338 of the Constitution also makes a reference to the Anglo-Indian community. If you read section 3 of this Article, it makes a reference to the Anglo-Indian community. The history of these Commissions has, in my view, been not only wholly uninspiring but also utterly frustrating, routine ritualistic and ineffective. There are two crucial infirmities. One is the infirmity of being antediluvian. The reports are presented several years late and by the time they are taken into consideration by Parliament, the grievances have lost all relevance. The reports are like stale fish; odour, unpleasant; substance unpalatable. The second infirmity is that these reports are merely and purely recommendatory. There is nothing mandatory about the recommendations. The result is that Government, whether unwittingly or deliberately, allow the efflux of time to make the recommendations irrelevant. If the Government is not going to make the recommendations mandatory, the Government must give in writing and lay it on the table of the House the reasons for rejecting the recommendations of the Minorities Commission and the other Commission.

I also make a plea to Government to call an annual conference of the Chief Ministers, Education Ministers and the Members of these Commissions to go into the action taken on the recommendations of the Commission. It is essential that this is done. I want Government to lay down policy as to the treatment of minorities. There are no guidelines given to administrators on how they should deal with difficulties and complaints of the minorities. I consider that there should be two basic concepts in the treatment of minorities: the first is the principle of equality in fact and the second is the principle of differential treatment. A fundamental right in theory is hollow and meaningless;

it must be a right in fact, a tangible result. It must establish equality with the majority in fact, not only in theory if it is to be a living reality. I will give you two examples of this. When I was a young man, I went and saw a comedy called: *Gentlemen Prefer Blondes*. I am trying to distinguish between the symbolic and the real. This is what one of the ladies said: "A kiss on the hand is all very fine; But a diamond bracelet will last a lifetime." That is the difference between symbolism and reality. But I am not taking up the cause of the lady....

MR. CHAIRMAN: Why do you want to deprive her?

SHRI A. E. T. BARROW: I do not. I say that Article 30 gives minorities the right to establish and administer educational institutions. The Muslim community set up the superstructure and the infrastructure of a university but Government by its obstinate, obdurate and illogical approach will not confer minority status on Aligarh Muslim University. Here in verity is an illustration of a fundamental right in theory, not in fact.

The other principle which I would like to emphasise is that if minorities are going to have equality with the majority in fact there must be differential treatment in certain cases and this differential treatment will be justified. These two principles, I am referring to, are internationally accepted principles and they have been accepted by the Supreme Court. One of the recommendations of the Sub-Commission to the Commission on Human Rights contains these words:

"Protection of minorities is the protection of non-dominant groups, which, while wishing in general for equality of treatment with the majority, wish for a measure of differential treatment in order to preserve basic characteristics which they possess and which distinguish them from the majority of the population. The protection applies



equally to individuals belonging to such groups and wishing the same protection..."

I am glad the hon. Education Minister is here because in the Draft National Policy on Education, I should like this to be put in.

"...It follows that differential treatment of such groups or of individuals belonging to such groups is justified when it is exercised in the interest of their contentment and the welfare of the community as a whole."

In 1933 Albania sought to justify certain measures on the ground that they applied equally to the majority as well as to the minority communities. The League of Nations referred this to the International Court of Justice, and this is what the International Court of Justice said:

"There must be equality in fact, as well as ostensible legal equality, in the sense of the absence of discrimination in the words of the law. Equality in law precludes discrimination of any kind, whereas equality in fact may involve the necessity of differential treatment in order to attain a result, which establishes an equilibrium between different situations"

The Supreme Court in the Ahmedabad St. Xaviers College Society Vs the State of Gujarat case in 1974 have paraphrased and reiterated these principles in these words:

"...The problem of the minorities is not really a problem of the establishment of equality, because, if taken literally, such equality would mean absolute identical treatment of both the minorities and the majority. This would result only in equality in law, but inequality in fact. The distinction need not be elaborated for it is obvious that equality in law precludes discrimination of any kind; whereas equality in fact may involve the necessity of differential treatment in order to attain a re-

sult which establishes an equilibrium between different situations."

"It may sound paradoxical, but it is nevertheless true that minorities can be protected, not only if they have equality but also, in certain circumstances, differential treatment."

These two principles must be accepted by Government. As I have said, I am glad the Education Minister is here and I hope when I get an opportunity to speak on the Draft National Education Policy he will accept certain amendments which I hope to move in this respect.

What is the purpose of this equality in fact and differential treatment? I wish to emphasize that it is not to have a pampered or privileged section in society, but to instil in the minorities a sense of security and a feeling of confidence.

I say this to the Janata Party members here. You are moving, within your own Party from one crisis to another and the country unfortunately is drifting and is drifting dangerously. The situation at present has been defused by referring everything to the hon Prime Minister. Let the Ministers now turn their attention to their primary duty, which is to minister; and the word "minister" has to be taken in the Biblical sense. You must minister to the people. I appeal to the Ministers to remember the words of Milton when England was in a chaotic state "The hungry sheep look and are not fed". This is what is happening to the country today. The minorities are suffering from a sense of insecurity. You have denied the Muslims the minority character to their University their confidence is shaken. The Christians, as never before are agitated and angry because of the so-called Freedom of Religions Bill.

Finally I say this to the Janata Party: As Wisdom is justified by her works, so will the Janata Government.

श्री कंबोदलास मुव्त (दिल्ली सदर) : सभापति जी, मैंने अपने मिस्र का भाषण अभी सुना, उनका भाषण सुनकर मुझे आश्चर्य भी हुआ और दुःख भी हुआ। मैं आशा करता था कि सरकार ने जो संशोधन सदन के सामने प्रस्तुत किया है उसका वे हृदय से स्वागत करेंगे परन्तु जो विचार उन्होंने व्यक्त किए—उन्होंने कहा कि बच्चा पैदा तो हो गया लेकिन भर गया—बच्चा पैदा तो हुआ और यह विशेषक जो है वह उन निर्दिष्टानिक है, बच्चे को और ज्यादा मजबूत बनाने के लिए यह लाया गया है। इस विशेषक के लिए मैं सरकार को हार्दिक नवायो देना चाहता ह।

सभापति जी, इस विषय में दो कमीशनो के निर्माण की बात कही गई है— एक शेड्यूल कास्टस, तथा शेड्यूल ट्राइब्स के लिये और दूसरा माइन रिटर्ज के लिये। जहां तक शेड्यूल कास्टस और शेड्यूल ट्राइब्स का ताल्लुक है— इस इस बात को स्वीकार करते हैं कि आज में नहीं, सैंडो सालो में यह हमारे समाज के माथे पर हमारे ही कारण से एक कलंक है। इन्मान इन्मान में भेद करना इन्मानियत नहीं है। दुख की बात यह है कि 30 सालो की आज की के बाद भी हम इस कलंक को मिटा नहीं पाये। यह एक अच्छी बात है और मैं सरकार को बधाई देना चाहता हूँ—हमारे संविधान के निर्माताओं ने शेड्यूल कास्टस और शेड्यूल ट्राइब्स के लिये संविधान में कुछ नेफगांडस रखे थे और हमारी जनता पार्टी ने पावर में आने के बाद उन नेफगांडस को पूरा करने के लिये कमिशनो के निर्माण के लिये संविधान में दोबारा संशोधन करने का प्रयास किया है। इस में केवल नेफगांडस की ही बात नहीं है, बल्कि कमीशन के फंक्शन को बहुत बाइड बनाया है, उनको पावर्ज दी गई हैं। अब इस में ऐसी व्यवस्था की जा रही है कि राष्ट्रपति किसी भी मामले को उन्हें सौंप सकते हैं और कमीशन भी यदि स्वयं किसी मामले को लेना

चाहे तो ले सकता है। इसके लिये मैं सरकार का धन्यवाद करता हूँ और बधाई देता हूँ।

एक बात मैं जरूर कहूंगा कि पिछले तीस सालो में जो सरकार यहां पर रही—उन के सामने भी ये रिपोर्ट आता थी, लेकिन वे सूरज की रोशनी नहीं देख पायी थी। मैं अपने उन मित्रों से पूछना चाहता हूँ। जो पहले यहां राजगद्दी पर बैठे थे—शेड्यूल कास्टस और शेड्यूल ट्राइब्स के लिये वे आंसू तो जरूर बहाते थे लेकिन रिपोर्टों को उन्होंने धूप में लाकर नहीं रखा, उन पर विचार करने का तो मवाल ही पदा नहीं होता। लेकिन जनता पार्टी के आने के बाद इन रिपोर्टों पर रूचा हो रही है और इतना ही नहीं हमारा अपनी पार्टी के लोग इस बात को बहुत जोर में कहते हैं।

लेकिन एक बात मैं सरकार से जरूर कहना चाहूंगा—संविधान बनने के बाद पिछले तीस सालो में संविधान में जो नेफगांडस दिये गये हैं—उनके कोई माइनिटिक स्टैडो होना चाहिये। पिछले तीस सालो में सरकार ने शेड्यूल कास्टस और शेड्यूल ट्राइब्स के लिये जो पग उठाये उनका समाज पर क्या इम्पैक्ट पड़ा—इसका माइनिटिक स्टैडो होना चाहिये इस में कोई सन्देह नहीं कि आहिस्ता-आहिस्ता अगर जरूर हो रहा है और सब बड़ा अगर आज मैं यह मानता हूँ कि सैंडो सालो से जो लानता चली आ रही थी, पहली बार चारों शंकराचार्यों ने मिल कर यह कहा कि हम छुप्राठूत की बीमारी को देश से खत्म करना चाहते हैं। यह एक बहुत बड़ उपलब्धि है। अभी तक यह हंता आया था—ये शंकराचार्य ऐसा करते थे कि इस मन्दिर में यह जायगा वह नहीं जायगा, लेकिन अब शंकराचार्यों ने, जो हिन्दू धर्म का धरिस्टी माने जाते हैं, पहली बार कुम्भ के मुले पर बिश्व हिन्दू परिषद के सम्मेलन में यह कहा कि हम अनबेबिलिटो के खिलाफ देश में एक जहूद खड़ा करना चाहते हैं। इस का मतलब यह है

है कि आहिस्ता आहिस्ता हम घबरे जा रहे हैं, लेकिन प्रगति जितनी होनी चाहिये थी, उतनी नहीं है, गति जितनी होनी चाहिये थी, उतनी नहीं है। यह गति कैसे धार्येगी— मेरे अपने विचारों में इस के लिये दो चीजें जरूर होनी चाहियें— एक तो यह कि जब तक इन लोगों की आर्थिक अवस्था ठीक नहीं होगी, तब तक यह बीमारी चलती रहेगी,। आज बाबू जगजीवनराम जी को कोई हरिजन नहीं कहता कोई नहीं कहता कि हम आप को खाना नहीं खिलाएंगे। इसलिए जरूरत इस बात की है कि हम इस पिछड़े हुए वर्ग, क गरीब पिछड़े हुए वर्ग जो सैकड़ों सालों से हमारी ब-ह से भ्रम बत में हैं, आर्थिक स्थिति ठीक करे। हमारा जो इकोनामिक मिनिस्ट्रीज है चाहे वह पेट्रोलियम की हो, चाहे वह फाइनेन्स की हो, चाहे वह इंडस्ट्रीज के ही या कोलममाइन्स की हो, जितन भी इकोनामिक मिनिस्ट्रीज हैं, वे इस प्रकार की योजना बनाएँ जिन में शेड्यूल्ड कास्टम और शेड्यूल्ड ट्राइब्स के लोगों को ज्यादा से ज्यादा लाभ मिले और उन को जो आर्थिक अवस्था है वह जो आज समाज में हमारे लोगों की आर्थिक अवस्था है, उस के बराबर आ जाए। इस के लिए एक व्यापक योजना बनाई जानी चाहिए। जब तक आर्थिक अवस्था ठीक नहीं होती है, तब तक दस, पांच मंत्री बना दिये या मेम्बर आफ पार्लियामेंट बना दिया उन को कुछ पदों पर बैठा दिया, इन से कोई लाभ होने वाला नहीं है। आर्थिक अवस्था साधारण लोगों की ठीक होनी चाहिए।

दूसरी बात जो मैं कहना चाहता हूँ वह यह है कि यह बीमारी तभी दूर होगी जब समाज के इस भंग में शिक्षा का ज्यादा भरपूर होगा। अर्थ शिक्षा का प्रभाव बहुत कम है। शिक्षा मंत्री जी भी यहाँ पर हैं। मैं उन से कहना चाहूँगा कि इन लोगों को शिक्षा के सुविधाएँ देने के लिए स्पेशल कोचिंग सेंटर हर एक राज्य में खोले जाएँ जहाँ पर वे कम्प्यूटर्डिब एग्जामिनेशन्स के लिए तैयारी कर सकें। उन की यहाँ पर नपरीक्षाओं के लिए तैयारी

करवाई जानी चाहिए और वहाँ पर मुफ्त में कपड़े वैसे दिये उन लोगों की कॉचिंग का इतनाम होना चाहिए। जब तक ये दोनों चीजें ठीक नहीं होती हैं तब तक ये ऐसे हूँ बने रहूँगे और जितनी जल्दी इन चीजों को किया जाएगा, मैं समझता हूँ उतनी ही अच्छा होगा।

कन्वर्टम के बारे में कहा गया कि जिन्होंने धर्म परिवर्तन कर लिया है, उन को भी हरिजनों को दी जाने वाली सुविधाएँ देनी चाहिए। मैं इस के खिलाफ हूँ। मैं समझता हूँ कि जब एक आदमी ने अपना सोशल स्टेटम बदल लिया तो उस को कोई हक नहीं होना चाहिए कि वह उन सुविधाओं को ले। मैं इसके खिलाफ हूँ। ये सुविधाएँ केवल उन्हीं को मिलनी चाहिए जो शेड्यूल्ड कास्टम और शेड्यूल्ड ट्राइब्स के हैं। दूसरों के लिए यह नहीं होना चाहिए। एक बात मैं और कहना चाहता हूँ और वह यह है कि हम कमीशन का जो इस समय दायरा है, वह बढ़ाना चाहिए। कमीशन की जा रिपोर्ट आयागी, मैं नहीं चाहता, कि वह सरकार के ऊपर धाड़ेंगा हा। अगर सरकार पर वह बाइडिंग होगी तो वह ठीक बात नहीं होगी। किसी भी कमीशन की रिपोर्ट सरकार पर बाइडिंग नहीं हाती हूँ वह तो एडवाइजरी हाती है, रिक्मेण्डेटरी हाती है लेकिन मैं यह जरूर कहना कि सदन के सामने जो कमीशन की रिपोर्ट आए, उस के साथ एक्शन टेकन रिपोर्ट भी सदन के सामने आनी चाहिए। उस कमीशन की रिपोर्ट पर सरकार ने क्या कार्यवाही की है, वह एक्शन टेकन रिपोर्ट भी सदन के सामने जरूर लाई जाए। इस कमीशन के बारे में मेरा दूसरा सुझाव यह होगा कि इस कमीशन को कुछ आर्थिक पावस मिलनी चाहिए जैसे कमीशन आफ इन्वैस्टिगेशन के अन्दर कमीशन को यह अधिकार है कि किसी आदमी को वह बुला सकता है बिटमैक के रूप में तो इस के भी कुछ कमीशन आफ इन्वैस्टिगेशन की तरह

के अधिकार होने चाहिए ताकि वह एक जूडीसस डिसिजन ले सके अन्यथा जब तक वह जूडीसस डिसिजन नहीं ले सके, तब तक कोई कार्यवाही नहीं हो सकेगी।

तीसरी बात यह है कि इन्होंने माइनोरिटी कमीशन बैठाने की बात कही है। मैं समझता हूँ कि एक बहुत बड़ा कदम है और मैं तो यह कहूँगा इट इज ए फदर आन दि कैप आफ जनता गवर्नमेंट क्योंकि 30 वर्षों में यह पहली गवर्नमेंट है, जिम ने इस प्रकार का माइनोरिटी कमीशन बैठाया है, सेक्टर की तरफ से यह माइनोरिटी कमीशन बैठाया गया है। ये लोग इतने साल तक राज्य करते रहे आस भी इनके लिए बहाने रहे, गीत आज भी गाने है लेकिन इन्होंने कुछ नहीं किया। चव्हाण साहब ने परमो खूद कहा कि हमने गलती की अलीगढ़ मुस्लिम यनिवर्सिटी को माइनोरिटी कारेक्टर न दे कर। कांगी वाले भी कहते हैं कि हमने गलती की थी। लेकिन यह सगोत्रन किम ने किया? हमने किया। हमने कोई गलती नहीं की। हम आज भी कहते हैं कि माइनोरिटी कारेक्टर या हिन्दू या मुस्लिम का मवाल नहीं होना चाहिये हम उसके खिलाफ हैं। अगर मुस्लिम कल्चर को आगे बढ़ाने के लिए सरकार को कुछ इंतजाम करना है, क्रिश्चियन कल्चर के लिए कुछ करना है, हिन्दू कल्चर के लिए करना है तो उसके लिए सरकार अलग से मदद करे उसे मूलमानों के लिए देवदंड है।

That is, a cultural place where Muslim students come and read about their culture. I want that the Government should support it financially and otherwise. Similarly, there may be some centres for Christian culture; there may be some centres for Hindu culture. I am prepared to go to that extent that the Government should support all of them financially and

otherwise. But so far as the universities are concerned, you should improve the academic standard, not that this is a Muslim University or a Hindu University or a Christian University. I do not see any reason in that except the sentiments, nothing else. We should not be guided by the sentiments. Are we serving the Muslim minority by all this? I say, emphatically, no. You are not serving the Muslim minority; you are not serving the Christian minority. These are only sentimental things.

मेरा कहना यह है कि अलीगढ़ यनिवर्सिटी का जो किस्सा हुआ है क्या वह हिन्दू मुस्लिम रायट था? आज तो आगको पता चल गया है कि नहीं था। हमने यहाँ पर बहम की प्रींग उमको कम्पुनल क्लर दिया। अपने पोलिटिकल स्वार्थों के कारण हमने उसे इस तरह का बना दिया। बाद में जा कर कम्पुनल रायट इसको हमने बना दिया पहले नहीं था यह कामशन जो बँठे वह इस बात की तरह में भी जाए, गाड्डलाज भी दें पालिटिगियज के लिए भी दे कि उनको क्या बोलना है और क्या नहीं बोलना है। केवल पालिटिकल एड्स को पूरा करने के लिए, कुछ बोटम लेने के लिए हर चीज को पालिटिकल क्लर जो हम दे देते हैं यह बहुत दुख दायी है। मेरे पास दादरी से चालीस पचास लोग आए उन्होंने कहा कि हमने समाचार पत्रों में यह सब कुछ पढ़ा है। क्या सारी की सारी पार्लियामेंट ऐसी है कि जिन को तथ्यों के बारे में बिल्कुल भी मालूम ही नहीं है? क्या यह कोई हिन्दू मुस्लिम झगडा था? नहीं था। क्या पार्लियामेंट में ऐसा कोई घादमी नहीं है जिस को यह सब मालूम हो? यहाँ क्या होता है? यहाँ एक सेवशन है जिम की कोशिश है—मैं कंसिप्रेसी कहूँगा—कि जनत पार्टी से माइनोरिटी को अलग कर दिया जाए और यह वातावरण पदा कर

[श्री कंवरलाल गुप्त]

दिया जाए कि जनता पार्टी के राज्य में माइनोरिटीज सुरक्षित नहीं है हालांकि जनता पार्टी ने ही पहली बार माइनोरिटीज में विश्वास पैदा करने के लिए, उनकी सिक्थोरिटी के लिए यह कमिशन एम्पाइट किया है। आपकी हमारी नीयत पर शुभह करने की जरूरत नहीं है। यह बहुत बड़ा कदम हमने धाये बढ़ाया है। मैं हिन्दू, मुस्लिम या क्रिश्चियन किसी भी कम्युनिज्म के खिलाफ हूँ मैं पूछना चाहता हूँ कि क्या यह सच नहीं है कि अलीगढ़ मुस्लिम यूनिवर्सिटी जो थी जिम् ने मुक्क का बटवारा करवाया? क्या आप इसमें इन्कार कर सकते हैं। कुछ लोग हैं जो कहते हैं देश में एक ही कम्युनिज्म है। जितने हम राजनीति में काम करने वाले हैं Let us have a political consensus Whether it is a Hindu communism . .

AN HON. MEMBER. Communalism, not communism.

SHRI KANWAR LAL GUPTA I mean, communalism Whether it is a Hindu communalism or a Muslim communalism or any other communalism, it should be condemned with all the force Not that one-sided communalism should be condemned Unfortunately, what is going on is just to get votes, just to catch votes (Interruptions)

SHRI C N VISVANATHAN (Tiruppur): He is a Communist.

SHRI KANWAR LAL GUPTA: I am sorry, but I equally condemn both. (Interruptions) Let us have a trial of strength, we don't mind; we are prepared for that. And about Communism, I prefer a good Muslim a good Christian and a good Hindu to a Communist.

SHRI C. N. VISWANATHAN: Mr. Banatwalla is a good Muslim.

SHRI KANWAR LAL GUPTA: Yes minus his communalism he is much better than a Communist.

मैं कहना हूँ कि हम जो राजनीति में काम करते हैं हम कोलते हैं कोई ऐसी बात न बोलें जिससे एक छर्म में बहुत ज्यादा खार्ड हो जाए जिसमें एक कास्ट की दूसरी कास्ट से लडाई हो जाये, एक राज्य की दूसरे राज्य से लडाई हो जाय। हमें राजनीति में समय से काम लेना चाहिये। इसलिये मैंने कहा कि पार्टी का सत्ता नहीं है, एक नेशनल काग्रेसनैस डेवलेप होनी चाहिये, उसके लिये कुछ गाइडलाइन्स तय होनी चाहिये और उनको सरकार को भी तथा अपोजीशन पार्टी को भी मानना चाहिये।

जिम विल का जित्र मेरे दोस्त ने किया मैं समझता हूँ उनको इनना आन्दोलन करने की जरूरत नहीं है। प्राइवेट मेम्बर विल यहा तो ऐसे भी धाये हैं कि क्रिकेट खेलेने के लिये केवल डेढ घंटे ही होने चाहिये। उम पर पूरा शोर नहीं मचाया। मेरा नम्बर तीसरा है और उनके विल का नम्बर 14 वा है। लेकिन यह शोर भी पोलिटिकल है, उसमें कोई दम नहीं है। अगर कोई आब्रैवैकेशनविल बात है तो आप हमें बताइये हमें उसको दूर करने के लिये तैयार हैं सरकार भी दूर करने के लिये तैयार है। हम कोई ऐसा कदम नहीं उठाये जिसमें माइनोरिटीज के ऊपर किसी प्रकार का अविश्वास हो, उनमें इनसेक्थोरिटी पैदा करे। लेकिन हूब चाहेंगे कि जो माइनोरिटीज के लीडर्स हैं मैं, माइनोरिटीज को खराब नहीं समझता, लेकिन लीडर्स उनको गुमराह करके कम्युनिज्म कर दे कर देश में इस तरह का अतावरण पैदा करना चाहते हैं जिससे वहां अस्थिरता हो और जनता पार्टी से दूर कर के माइनोरि-



एक अच्छे मुसलमान उन्हें टोक रहे थे, और हम चुन रहे थे। हमको अपने मित्र, उत्तर प्रदेश जनता पार्टी के अध्यक्ष, श्री अम्बास अली की एक कहावत याद आ रही है: "हम तुम को कहें हाजी, तुम हम को कहो हाजी, पर है सचमुच दोनों पाजी।" चाहे कोई हिन्दू साम्प्रदायिक हो और चाहे कोई मुस्लिम साम्प्रदायिक हो, अगर वह साम्प्रदायिक है, तो वह पाजी है।

मैंने कल बताया था कि हमको सब से ज्यादा हैरत यह हो रही है कि अभी इस देश को हिन्दू राष्ट्र बनना है। जवाहरलाल नेहरू से लेकर मोरारजी देसाई तक कोई हिन्दू नहीं था। हम बहुमत के लोग हिन्दू नहीं थे। अब कोई नया लोकतंत्र बनेगा, कोई नया हिन्दू राष्ट्र और नया हिन्दूवाद बनेगा, और उसमें हम लोग नये हिन्दू बनेंगे और वही स्थिति होगी, जो पाकिस्तान में हुई है। पाकिस्तान में जुधकार अली भुट्टो मुसलमान नहीं थे। वह, अब नये मुसलमान बन रहे हैं। ईरान में भी नये और असली मुसलमान अब आये हैं, पहले वहाँ असली मुसलमान नहीं थे। यह बड़ी अचंकर बात है। मैं उसमें नहीं जाना चाहता हूँ। लेकिन मैं सिर्फ इतना ही कहना चाहता हूँ कि हमारे विभाग बहुत साफ रहने चाहिए, और जो कोई समस्या हो, उसको हम उसी प्रकार से देखें, उसमें हम बढ़ाये घटाये नहीं, और हर मामले को हिन्दू और मुसलमान की दृष्टि से न देखें।

यह जो संविधान (संशोधन) विधेयक आया है, उसमें आयुक्त के कर्तव्य तो सब जिनो विदे गये हैं। वह कौन कौन काम करेगा, यह सारा बोझ आयुक्त पर

डाल दिया गया है। आयुक्त पर कर्तव्यों का बोझ तो इतना डाल दिया गया है कि शायद वह बेचारा मर जाये। लेकिन उन कर्तव्यों का निर्वह करने के लिए उसके अधिकार क्या है, यह तो बताया जाये। अधिकार-रहित कर्तव्य नपुंसक बना देता है और कर्तव्यहीन अधिकार राक्षस बना देता है। जब इस विधेयक में आयुक्त को कोई अधिकार है ही नहीं, तो यह अरण्य-रदन है। हम स्वागत करते हैं एक सरकार एक कदम आगे बढ़ी है और वह "कमीशन" के आगे "ई प्रार" जोड़ कर उसको "कमिश्नर" बना देगी। लेकिन इस काम को पूरा करना चाहिए। संविधान-निर्माताओं की मशा थी, और संविधान के मूल आर्टिकल में हर एक स्टेट में भी यह अधिकारी नियुक्त करने की बात माफ साफ कहा गई थी, जिस को बाद में हटा दिया गया। मैं उम्मा कुछ उद्धरण सुना देना चाहता हूँ। —

"The original Article provided that there should be a Minority Officer both in the Centre and in each of the Provinces. It is now felt that, as the number of minorities has been considerably reduced, it is not desirable to have the cumbersome provision like that for having an officer in each Province. The purpose of the original Article will be carried out if the Centre appoints an officer and makes him report to the President."

मैं आपसे यह कहना चाहता हूँ कि मूल में ही यह भावना थी और यह प्रावधान था, किन्हीं कारणों से, उस समय काफी टेंशन था, हर जगह कलेशम हो रहा था, बहुत सी चीजें हो रही थीं, तत्काल देश का बंटवारा हुआ था, तरह तरह की भावनाएं थीं, इसलिए उसको हटा दिया गया और केवल केन्द्र में ही माजिस्ट्रेटि की प्राप्ति की निकुक्ति की बात आई लेकिन मैं आप से विवेचन करना चाहता हूँ कि

केन्द्र और राज्य दोनों में आप माइनारिटी कमिश्नर नियुक्त कीजिए और इससे आपको एक और फायदा होगा स्टेट में नियुक्त करने से कि जहां एक शिकायत होती है कि सारे देश में तो मुसलमान माइनारिटी में हैं लेकिन काश्मीर में वह मैजोरिटी में हैं, वहां हिन्दू माइनारिटी में हैं, तो उसका लाभ इनको नहीं मिलेगा अगर आप वहां नियुक्त नहीं करेंगे। इसलिए मेरा आप से कहना है कि इस को और ज्यादा प्रभावकारी ढंग से लागू करने के लिए आप सूबों में भी माइनारिटी कमिश्नर नियुक्त कीजिए और उन को कुछ अधिकार दीजिए कि वह खुद भी कुछ कर सकें। हर जगह वह रिपोर्ट ही करते जाएंगे और अगर कहीं शुद्ध हिन्दू या शुद्ध मुसलमान राष्ट्रपति हो गया या प्रधान मंत्री हो गया तो सब धो पोंछ कर बराबर कर देगा। यह रोज रिपोर्ट करते रहेंगे और वह सब का सब समाप्त करते जाएंगे।

यह मानवता का तकाजा है कि जो लोग भी अल्पसंख्यक हैं या दबे हुए हैं उन को जितनी भी सुविधा चाहिए वह दी जाय, यह जरूरी है और हम को आप को फराक दिली से यह काम करना चाहिए। मैं आप से यह कहना चाहता हूँ कि हिन्दू लोग और मुस्लिम लीग में से केवल हिन्दू और मुस्लिम शब्द हटा दिया जाय तो इसमें कोई फर्क नहीं पड़ेगा। दोनों के सारे सिद्धान्त एक हैं, दोनों के विचार एक हैं, दोनों के सारे दर्शक एक हैं। केवल हिन्दू और मुस्लिम शब्द हटा दिए जायं। उससे कोई फर्क नहीं पड़ेगा। इसलिए अगर इन सब चीजों पर यहां दोनों के विचारों में एकता प्रदर्शित होती है तो इसमें कोई आश्चर्यजनक बात नहीं है, यह तो स्वाभाविक है और यह होना ही चाहिए।

शुह मन्त्री जी ने कुछ उसमें संशोधन पेश किया है, मैं उसके लिए भी उन को बधाई देना चाहता हूँ। थोड़ी सी उन्होंने उसमें प्रवृत्ति की है। लेकिन मैं आपसे कहना चाहता हूँ, आप रोज देखते हैं और यह हरिजनों के और अल्प-

संख्यकों पर अत्याचार होते हैं और यह सही है कि हम लोग राजनीति से प्रेरित होकर यहां पर गड़बड़-सड़बड़ करते हैं, अतिशयोक्ति से बोलते हैं, चाहे हिन्दू हों या मुसलमान हों। हम लोगों को सबसे पहले इस पर ध्यान देना चाहिए कि इस देश का क्या बनने वाला है अगर हम लोग इसी तरह से करेंगे। मैं निवेदन करना चाहता हूँ कि ऐसी बातों पर जिनसे हमारी और बहुत से लोगों की भावनाएं जुड़ी हुई हैं, उन भावनाओं का ध्यान में रख कर ही बात करनी चाहिए और ध्यान में रख कर ही कुछ करना चाहिए और बहुमत के लोगों की तथा सवर्ण लोगों की यह जिम्मेदारी है चाहे जिस तरह से हो अल्पसंख्यकों को और हरिजनों और आदिवासियों को यह विश्वास दिलाए कि चाहे जो कुछ भी होगा तुम्हारे ऊपर अत्याचार होगा तो हम उसको रोकेंगे, जो कुछ भी तुम्हारी रक्षा के लिए करना होगा वह हम करेंगे और मैं इन लोगों से भी कहना चाहता हूँ कि आखिर यह डर क्यों कि हमको मैजोरिटी के लोग खा जाएंगे और हम को सवर्ण खा जाएंगे? आप भी जरा तन जाइए, जरा खड़े हो जाइए। हिन्दुस्तान में यह थोड़ी गड़बड़ी जरूर है कि जहां के लोगों ने पाकिस्तान बनाने के लिए सबसे ज्यादा हल्ला किया वहां पाकिस्तान नहीं बना, पाकिस्तान बना वहां जहां किसी ने पाकिस्तान की मांग नहीं की। जब तक खुर्राद साहब की हत्या नहीं हो गई, सिन्ध में कभी मुस्लिम लीग की सरकार नहीं बनी, पूरे पाकिस्तान में मुस्लिम लीग की सरकार कभी नहीं बनी लेकिन पाकिस्तान वहां बन गया।

एक माननीय सदस्य : वहां के मुसलमान पाकिस्तान मांगते न थे।

श्री : राम नरेश कुमवार : बिल्कुल सही मैं कह रहा हूँ कि जहां के लोग पाकिस्तान नहीं मांगते थे वहां पाकिस्तान बना और जहां के लोग पाकिस्तान मांगते थे वहां पाकिस्तान नहीं बना। कोई चीज ऐसी है, कोई कमजोरी है जिससे डर लगता है लेकिन मैं विश्वास



जिजाता है कि कुछ हद तक तो किसी जायज काम के लिए प्रायः कर्मों को किसी की इस योजना में हिम्मत नहीं है कि साम्यवादीकता पैदा करके प्रायः को घसका सके। जनता पार्टी और सरकार की जिम्मेवारी है कि ईमानदारी से मुसलमान और हरिजनों की, अगर कोई उन पर उंगली भी उठाता है उससे उनकी रक्षा करे। इसलिए मैं चाहता हूँ कि मन्त्री जी सभ्यता के अधिकारों में कुछ बूटी करें, कुछ ऐसे अधिकार दें कि अगर इन पर प्रत्याय और प्रत्याचार होते हैं तो उनको वह रोक सकें।

साथ ही हर स्टेट में प्रायोग की स्थापना कराये ताकि सीधे सीधे प्रसेम्बली में उसकी रिपोर्ट पर विचार हो सके। प्रायोग को प्रमवी बनाने के लिए कुछ अधिकार दिए जायें करना यह प्रायोग तो टालू मिकसचर है। जब भी किसी समस्या से दूर भागना हो, उसकी तरफ से आख मूदना हो, उस ओर से ध्यान हटना हो, माफिया सुंघा कर सुलाना हो तो उसके लिए एक प्रायोग बना दीजिए, वह प्रायोग दस साल काम करेगा लेकिन कोई काम नहीं होगा। अगर उमी तरह से टालू मिकसचर देना, केवल पीठ थपथपाना है, बिना अधिकार के कमीशन बनाना है तो यह बेकार है। आप अधिकार दे करके प्रायोग से अपने कर्तव्य का पालन करायें तो शायद वास्तव में हरिजन, आदिवासी एंड प्रल्पमन्थकों का कुछ भला हो करना तीस वर्ष तक राज करने के पिछली सरकार ने घोषा दिया, केवल कागजों पर कहती रही कि दूध पूत मम कुछ देगे, तुम्हारे लिए स्वर्ग बना देंगे लेकिन नरक में भी रहने के लिए स्थान नहीं दिया, उसका फल वे आज भोग रहे हैं। उनकी दृष्टि से हसकों कुछ सबक सीखना चाहिए। केवल जबानी बर्माबाई नहीं, कुछ नक्द इनको देना चाहिये।

इन कर्मों के साथ मैं इस विधेयक का समर्थन करता हूँ।

SHRI BHUSAHEB THORAT (Res-

dharnu): Mr. Chairman, Sir, this Fortysixth Constitution Amendment Bill pertains to the sixteenth part of the Constitution. It deals with the special provisions relating to certain classes.

By amending Article 333, it has been stated in the Statement of Objects and Reasons that it will inspire greater confidence among the scheduled castes and scheduled tribes people. Sir, the appointment of the Commissioner for Scheduled Castes and Scheduled Tribes had been made before years and years ago. If you see the functioning of the Commissioner for Scheduled Castes and Scheduled Tribes, it comes to nothing at all. The Commissioner has investigated and inquired into so many things. He makes some recommendations to Government. But, action on the report of the Commissioner has not been taken by Government. That means you only create more posts and appoint more persons to those posts. Appointment of a Commission only means appointment of more persons. This is nothing more than that. Look at the powers of the Commissioner. I say no power is given either to the Commission or to the Commissioner for Scheduled Castes and Scheduled Tribes. It has been stated in Art. 333 that the Commissioner is to be appointed to investigate all matters. Sir, how can the matters be investigated by him without giving him the necessary power? How can this be done? If the person investigating has got no power, how is it possible for him to complete the investigation and bring the culprits to book? This is very important. Article 333 makes certain special provisions relating to the scheduled castes and scheduled tribe persons. There is a provision made regarding the reservations in making appointments. Article 335 provides for certain claims of the members of the Scheduled Castes and Scheduled Tribes. These claims have got to be taken into consideration with the maintenance of the efficiency of the administration. Sir, this is a

really peculiar provision made in this constitution. Instead of appointing more commissions and more officers, I don't understand why the Government has not come forward to amend this Article 335 itself? I say, this is a mischievous clause which gives more power to the bureaucracy, to appoint persons according to their own sweet will. Why do you say, 'consistent with efficiency' in cases of SC and STs only. So, I say, this is a very dangerous clause. Nowhere in the Constitution will you find this thing except in this clause, with regard to the appointment of scheduled castes and scheduled tribes persons only. From this thing one derives two presumptions: (1) SC & ST persons are not efficient (2) All non SC & ST persons are always efficient. Article 335 applies only to the members of the scheduled castes and the scheduled tribes. While making appointment you want to ensure 'efficiency of administration' for SC & ST persons, not for others. There is no such provision made for non-SC and ST persons to see their efficiency while making appointments. In other words, non-SC, ST persons are supposed to be efficient! This is what it comes to. This is the mischief of this clause and this should have been amended long ago. And if you go to Article 310 you will find that there is no mention about the efficiency in regard to appointment of non-scheduled caste persons. Article 311 deals with dismissals. No person shall be 'dismissed or removed from service' unless certain conditions are fulfilled. So, Article 311 deals with the dismissal or removal of non-SC persons whereas Article 335 deals with the appointment of Scheduled Caste and Scheduled Tribe persons. I mean to say that constitution provides safeguards to non-SC and ST regarding their removal from service even though they may be inefficient whereas the SC/ST persons while being appointed are to be judged as to whether they are efficient. So, here is this discrimination and so I say that this is a mischievous clause which should have

been amended long ago. At least now why don't you amend this Article 335 and omit the words 'consistent with the maintenance of efficiency'? You want efficiency only from SC and ST persons and not from others. This is a thing which should be done now.

Then, Sir, regarding suitability clause, many of our hon. Members have spoken about this.

My hon. friend, Shri Sinha, just now pointed out that when we were in the Committee for the Welfare of Scheduled Castes and Scheduled Tribes and this Committee investigated matters relating to scheduled castes and scheduled tribes, a number of cases came to light where even though eligible persons were available for appointment to certain posts, yet they were neglected on the plea that they were not suitable. Therefore, instead of making appointment of more persons on the Commission, you should have come forward to amend Article 335 of the Constitution itself.

Further, if the Commission is appointed, it should be empowered to summon persons for investigation purpose. Unless powers under the Commission of Enquiry Act are given to this Commission, there would be no use of appointing such Commissions.

With these words, I conclude.

MR. CHAIRMAN: I had called Shri Sarsonia earlier, but he was not present. Later, on he informed me that he had intimated to the Deputy-Speaker and the Deputy-Speaker had allowed him to speak later. Unfortunately, he did not make a note on the list. I have verified it from him on the telephone and I, therefore, call Shri Sarsonia to speak.

श्री शिव नारायण सरसोनिया (करोल-बाग) : सभापति महोदय, अभी संविधान संशोधन विधेयक पर जो चर्चा चल रही है, उसके बारे में मैं यह कहना चाहता हूँ कि जब कोई विधेयक प्रस्ता है और फिर कानून बनता है, तो उसकी जो यथा होती

है, वह ठीक मंशा रहती है लेकिन उसके बाद इसका सारे का सारा काम यहीं पर समाप्त हो जाता है और कानून बनने के बाद वह उनके भाग नहीं चलता। लेजिस्लेटिव जूडिशियरी और एक्जीक्यूटिव, ये तीन प्रकार के ऐसे विंग हैं, जो किसी भी प्रकार के कानून के उद्देश्य को पूरा करने के लिए सामीप्यकारी है लेकिन हिन्दुस्तान की कुछ ऐसी बढकिस्मती रही है कि इस उद्देश्य को पूरा करने के लिए ये तीनों अंग सामीप्यकारी नहीं रहे। यदि कानून बनाने वालों की मंशा ठीक रहती है, तो उसके बाद जो उसको कार्यान्वित करने वाले होते हैं, उनकी मंशा कुछ और होती है और यदि कार्यान्वित करने वालों की मंशा ठीक रहती है तो जूडिशियरी में उसके हाथ और मस्तिष्क और दिल, जो वहाँ पर बैठे होते हैं, वे उस कानून की सारी परंपरा को, जिस परंपरा के लिए कानून बनाया जाता है, उसको बिल्कुल चौपट कर देते हैं, खरम कर देते हैं।

मिसाल के तौर पर मैं यह बताना चाहता हूँ कि भूमि सुधार का हमारा आन्दोलन सन् 1954 से शुरू हुआ और 25 साल हो गये लेकिन अभी तक वह समस्या हल नहीं हो पायी। दूसरी ओर आप श्रमिकों को देखिए। उनके लिए कितने कानून बने हैं लेकिन वे सारे के सारे कानून बेसे हो बने पड़े रहते हैं और उन लोगों की गरीबी वैसे की वैसे कायम रखती है। इसी प्रकार से अनटबेबिलिटी का हाल है और इसी तरह से अनुसूचित जातियों और जनजातियों का हाल है। उनके लिए कानून तो बनने हैं लेकिन उनका कार्यान्वयन करने वाले जो हैं और उसके बाद जो जूडिशियरी हैं, वह इस तरह से काम करती है कि सर्वे में जाकर अन्ततोगत्वा कानून की जो मंशा है, वह इस तरह वह नष्टकरती ही रहती है। इसलिए मेरी

सबसे पहले प्रार्थना यह है कि जब इस तरह के कानून बनाये जायें, उनके साथ ही जो तीसरा विभाग है, इन सबका तालमेल और उन सबकी मंशा होना बहुत जरूरी है। यह संयोग की बात है कि कमिश्नर की रिपोर्ट्स पर कल विचार कर लेने के बाद यह विधेयक आया है। कमिश्नर की जो रिपोर्ट है उसको आपने देखा ही है। उसमें यह है कि 48 लोगों को ला कर खरम कर दिया गया और जितने मुल्जिम थे उन सबको इसलिए बरी कर दिया गया कि जूडिशियरी में जो लोग बैठे हुए थे वे उन्हीं की बिरादरी, उन्हीं के वर्गों के आदमी थे जिन्होंने उनको जलाया था। आज तक जिन लोगों के लिए ये कानून बने हैं, जिनके हित के वास्ते ये कानून बनते हैं उनको उनसे कोई लाभ नहीं पहुंचा है और वह इस वास्ते कि वहाँ पर वे नहीं होते हैं, वहाँ पर वे माय होते हैं जो पूजीपति होते हैं या दूसरे वर्गों के लोग होते हैं, शक्तिशाली लोग होते हैं। मैं आपको बधाई देता हूँ कि चेयरमैन और सभी मੈम्बर्स आपने इसी वर्ग से लेने की बात कही है। लेकिन आगे के लिए भी यही व्यवस्था रहनी चाहिये कि इन नामों के लिए उन्हीं के लोग होंगे।

15 hrs.

कल मंडल साहब ने एक बहुत अच्छा मुझाव दिया था? उन्होंने कहा था कि स्पेशल कोर्ट्स इनके केसस के लिए बननी चाहिये। लेकिन उन्होंने कह दिया कि स्टेट्स के लिए वह इस मुझाव को दे रहे हैं। मेरा कहना यह है कि केन्द्र इसके ऊपर प्रमल क्यों नहीं करता है, केन्द्र स्वयं इसकी व्यवस्था क्यों नहीं करता है? उसको इसकी व्यवस्था करनी चाहिये।

नौकरियों के बारे में जितने भी प्रावधान हैं उनके बारे में बार बार सर्वेक्षण

निकलते हैं। मैं जानना चाहता हूँ कि उस चोज को कानूनी तरीके से लागू क्यों नहीं किया जाता है। भूमि सुधारों को प्रायः नवें शेड्यूल में ला रहे हैं। इसी तरह से इन सब चीजों के बारे में कानूनी बंदिश होनी चाहिए।

आपने कहा है कि सब इंटरवल पर कमीशन अपनी रिपोर्ट देगा। यह बेग है। इससे परपज हल नहीं होता है। स्पेसिफिक टाइम होना चाहिये। निर्धारित समय में यह चोज होनी चाहिये।

जहाँ तक सिफारिशों का सम्बन्ध है, उनको लागू करने का जो मिलसिना है वह बड़ा लम्बा चलता है। जो भी मुझसे कह दे उनको पूरा सख्ती के साथ और अविलम्ब लागू आपको करना चाहिये, पूरी ताकत के साथ करना चाहिये। साथ ही उस को जो भी सिफारिशें हैं वे सरकार के ऊपर बाध्य हो। सरकार के लिए अनिवार्य रूप से वे मान्य हानो चाहिये। तभी कुछ लाभ इन लोगों का मिल सकता है।

यह भी कहा गया है कि जिन सिफारिशों का माना नहीं जाएगा उनके बारे में कारण दिए जायेंगे। कानून में जो कारण देने की मुविधा दी जा रही है उससे सारा जो इसका परपज है वह हल खत्म हो जाता है। आगे जा कर कवन कारण ही रह जायेंगे, किसी तरह का इम्प्लेमेंटेशन नहीं होगा जो वेगनैस है और जो नूपरोस है इनको खत्म किया जाना चाहिये।

कल मैंने समान शिक्षा की बात कही थी, समान अवसरों की बात कही थी। इसका उत्तर मंत्री महोदय ने यह दिया था कि वह बड़ा भारी नीति का सवाल है।

शिक्षा मंत्री जी बैठे हुये हैं। इनको मालूम है। विल्की में जितने भी केन्द्रीय स्कूल हैं और पब्लिक स्कूल हैं उन सबका एग्जामिनेशन एक महीना पहले होता है और रिजल्ट भी एक महीना पहले आता है जब कि बाकी जितने भी सरकारी स्कूल हैं उनके एग्जामिनेशन भी एक महीने बाद होते हैं और रिजल्ट भी एक महीने बाद आते हैं। किस नीति के आधार पर यह होता है? क्या गरीब लोगों के बच्चों को रही सही सोंठें भी आगे चल कर इस तरह से नहीं मिलती है? करो कुलम एकड़ होता है, पाठ्यक्रम एक होता है फिर यह धांधली क्यों चली आ रही है? इस तरह की चीजों से जो हमारा परपज है वही नष्ट हो जाता है। जो कमीशन बनाया जा रहा है इसके जितने भी मੈम्बर हों वे सभी इन्हीं वर्गों के होने चाहिये, ऐसे होने चाहिये जिनमें इन वर्गों का पूर्ण विश्वास हो जो इनके दुःख दर्द को जानते हों।

आपके सामने कई उदाहरण हैं। जैसे आज हो एक घटना अखबारों में आई है। कि अनुसूचित जाति की नारी के साथ बलात्कार हुआ और वह थाने में गयी लेकिन चूकि थानेदार उम धर्म का नहीं था बल्कि उच्च धर्म का था इसलिए उसकी रिपोर्ट नहीं लिखी गई। यही कारण है कि न्यायालयों में जो बड़े धर्म के लोग बैठे होते हैं वह गरीब के दर्द को नहीं समझते हैं। यहाँ तो इस तरह के संस्कार हैं कि जो कुछ उन के साथ होता है, वह उनकी किस्मत में लिखा हुआ है, ऐसा मानते हैं। उन के लिए यही है, ऐसा मानते हैं। और जब तक ऐसे लोग ऊपर बैठें रहेंगे उनके हाथों में कानून और व्यवस्था रहेगी तब तक लोगों को न्याय नहीं मिल सकता। इसलिए जरूरी है कि ऐसे स्थान पर जहाँ उन्हें न्याय मिलने की या उनके कार्यान्वयन की बात हो, वहाँ उन्हीं लोगों को नवाया

जब किन्तु उनमें प्रातः विचार है और यह है। अन्यथा होता यह है कि जुर्म इतना बड़ा होता है लेकिन उसका जुर्माना 1, 2 ह० कर दिया जाता है। गंव के गंव चूक दिए जाते हैं। यह इसीलिए होता है कि वह बड़े धर्म के लोग होते हैं और पूजा-पतियों से मिले होते हैं। यही कारण है कि बहुत से ऐसे कानून जो इन लोगों के लिए बनाये गये हैं उनका सारा परपत्र ही खरम हो जाता है। इसलिए मेरा अनुग्रह है कि भारतीय मण्डल जो इन बातों को अच्छी तरह से देखेंगे।

आज कमीशन की स्थिति, जिस तरह से पूर्ववक्ताओं ने बताया डिपार्टमेंट के तौर पर चलने की कोशिश की जा रही है। पहले राष्ट्रपति के अधीन या उसी तरह से अब भी राष्ट्रपति के अधीन उसका स्टेट्स रखना चाहिये। कल यहाँ पर हमने जब श्री इयूल्ड कास्टस और ट्राइब्स मिनिस्ट्री की बात रखी तो मंत्री जी ने कहा कि गृह मंत्रालय से ज्यादा शक्तिशाली नहीं हो सकता। लेकिन एक उदाहरण देना चाहता हूँ कि लोक सभा के अन्दर जो स्टैचू है एक तरफ मोती लाल नेहरू इस ओर आ रहे हैं और दूसरी तरफ डॉ० साहब अम्बेडकर उन्हें सावधान कर रहे हैं कि संविधान के सभी प्रावधानों को देखना। लेकिन दूसरी तरफ भूतपूर्व गृह मंत्री, श्री गोविन्द बल्लभ पन्त लोक सभा से धाके आउट करके छड़ी ले करके दूसरी तरफ जा रहे हैं तो इससे आप समझ सकते हैं कि गृह मंत्रालय कैसा शक्तिशाली है, ऐसा नहीं है। उसमें पोछे मंशा और शक्ति से शक्ति आती है। उसमें साथ ही जो भावना होती है वह मुख्य चीज है। इसलिए इसमें अन्दर जित्त भावनाओं को लेकर इसको बनाया उनको कार्यान्वित करने वाले चलाने तो इन लोगों के लिए कुछ दितकारी ही संकेता,

नाचना रहा। आपका जो मुक्त समय उपलब्ध है उसमें लिए आपकी सन्देश देता हूँ।

MR. CHAIRMAN: We are short of time. I want that Members from the smaller groups should also get time to speak. So, I request every speaker to be very brief. They should take only five minutes.

SHRI B. C. KAMBLE (Bombay South-Central): Sir I would commence my speech with a humble request to the hon Minister Incharge of the Bill that he should refer this Bill to the Joint Committee for three reasons. The first reason is that it involves so much population, namely, SC & ST, other backward classes, Christian, Muslims, linguistic minorities and others. Secondly, this is re-opening of the settlement which was made by the Constituent Assembly. Thirdly, so far as this aspect is concerned, I do not know whether the Government is aware of the implications of the religious and other minorities. So, even if the Government is rushing through this Bill, I am afraid, Government will have its own risk. Therefore, I request the hon. Minister to refer this Bill, in his own interest, to the Joint Committee. Apart from what I have submitted, this Government should give us information about which is that law and which are those rules which are referred in clause 2 subject to which this Commission is going to be appointed. In clause 2, you say that the Commissions of the religious and other minority to law of Parliament and the rules. Which is that Act and which are those rules

Again, if you are keen about religious minorities, tell us who are those minorities. If you are keen about linguistic minorities, tell us who are those linguistic minorities. What are the safeguards, as distinct from the fundamental rights about which we are aware, let the Government

come forward and tell us which safeguards the Government intends to provide, so far as this Bill is concerned.

What is proposed to be done in this Bill is, that instead of a special officer, a commission is going to be appointed. Is that going to solve the problem? If we look at the statement of objects and reasons, there is no mention about implementation, no mention about economic advancement or welfare to be achieved. Merely with regard to reporting, there is mention in the statement of objects and Reasons. The function of the former special officers and the function of the proposed commission is going to be the same, namely, investigate, report and recommend. There is no difference whatsoever between the two agencies. One is called special officer and the other is called commission. At least I say: bestow this commission with some little more weight—I am not saying powers. I have tabled certain amendments. I would refer to article 344, and whatever weight is given to parliamentary official language committee, should be given to this Commission. The President is required under article 344 to give directions in accordance with the report, either in part or in whole. If you are merely giving recommendatory status to this commission, it is of no use at all.

What is the real intention of this Bill. The real intention is concealed. Really the constitutional status is being reduced to a status which could be done by a mere executive order. I am afraid the position of the commission under article 340 and the proposed commission would be the same. What is going to be the tenure of commission? Government has no reply. What is the tenure of the personnel of the commission, as compared with the office of the special officer who is appointed in accordance with the agreement in the Constituent Assembly? There was no limitation on the office or tenure. But so far as the tenure of this commission is concerned—I am not talking

about members— what is the period? The tenure is not decided. The tenure of the personnel, that is, Members, is not decided. What are the conditions of service—that is not decided. Who is going to decide it? Government is going to sit quietly in the secretariat room and it will be decided there according to the rules. It will not even come before the House: there will be no discussion, no law. Quietly everything will be done. The commission can be disbanded completely and the personnel will be nowhere. Therefore, constitutional status is being reduced. If you want to achieve something give some authority and some weight to them.

Finally I have two other points. As you have reopened questions, consider whether for scheduling the scheduled castes, the criteria should be untouchability. Criteria even today is: suffering from untouchability. I ask whether you want that criteria? And that criteria should be punishable, punishable by a court. Therefore, you come up with some other criteria. Our Constitution has been recently amended. The definition of secular State is given. That definition says that there shall be equal respect for all the religious. You tell us how untouchability will go. There is no escape for untouchables. Therefore, they have become Buddhists. If you withdraw whatever has been given to them, that will be unjust. Government should reconsider that decision. I humbly request that so far as consideration of the interpretation of the Secular State is concerned, the same safeguards should be made available to Buddhists, till they reach a particular stage, except the political safeguard.

With these words, I conclude.

DR. HENRY AUSTIN (Ernakulam): I wish to enter with a brief intervention. The founding fathers of our Constitution thought that some safeguards should be incorporated in the Constitution for the incorporated in the Constitution for the

[Dr. Henry Austin].

weaker sections of society, particularly the Scheduled Castes and the Scheduled Tribes. Of course, the linguistic minorities also were taken to be a segment of society which need special touch. I am afraid even those eminent men in the Constituent Assembly were not really aware of the magnitude of the problems then faced by the Schedule Castes and the Scheduled Tribes in particular. Few thought of realising the fact that one fourth or even more of our body was constituted by the Scheduled Castes and the Scheduled Tribes. It was a passing sympathy, lip sympathy that was shown. Thirty years of experimenting with this social transformation has revealed that we have not touched the fringe of the problem. Therefore, it has become a topical issue and, therefore, more concrete and effective steps should be taken to meet the problem and to accept the challenge. This suggestion to substitute a Commission consisting of more members in place of special officers for safeguarding the interests of the Scheduled Castes and Scheduled Tribes will not serve the purpose. It should be created in such a way that it should impose the confidence of these sections. For the Commission which you are proposing, no specific functions are assigned. If recommendations have only recommendatory rather than mandatory powers. You have to come forward with concrete suggestions which should give more confidence to the people who feel that earlier provisions had not really been effective enough in the Constitution. I am afraid, no such proposals have been put forward. My suggestion, therefore, would be that this Bill is sent to a Joint Select Committee. I know it is too late in the day to ask for a Select Committee to go into the whole matter. If that is possible, I would request for a Select Committee where we could discuss the problem, elicit opinion and come forward with concrete suggestions. We will have an opportunity to exchange views and collect all shades of opinion.

**SHRIMATI PARVATHI KRISHNAN (Coimbatore):** On an earlier occasion, discussion went on. They agreed for a Select Committee without a formal amendment. He can bring ....

**DR. HENRY AUSTIN:** There are precedents. That is what I say. Recent evidence has shown that secular character of the State is under severe erosion and the concern for the Scheduled Castes and the Scheduled Tribes has become more widespread. When, such is the situation in the country, it is not enough that we shed some crocodile tears or touch the fringe of the problem and say instead of special officers we will have a statutory Commission. If you really want to win their confidence and want to convince the Scheduled Castes and the Scheduled Tribes that you are serious and that you really want to rectify the situation, come forward with better proposals or send this Bill to a Joint Select Committee.

Regarding the proposed Commission for minorities, I should say, if you follow the proceedings of the Constituent Assembly, responsible leaders coming from the minority sections, particularly the Christian minorities came forward to say that they did not need any protection any safeguard in the Constitution. I have read those proceedings. They said that they would trust the sagacity, wisdom and the goodwill of the leaders of national life. I do not want to be partisan, but please examine the experience of that particular minority community in the context of the incidents that have taken place recently. At that time Pandit Jawaharlal Nehru and other eminent men who adorned the Constituent Assembly were very gracious. They appreciated this gesture and certain assurances were given that the interests of the minorities will be safeguarded. Has your Government fulfilled those assurances and respected these gestures which the national leaders had shown? Don't

lose the confidence of the minorities stand taken?

I welcome the suggestion of having a commission, but it should be of such a character that it will be able to inspire confidence in the minorities. What is the tenure of the commission? Who are the persons you are going to recruit for that commission? If they are going to be nominees of the Government and if there is no fixed tenure, it will be just a superficial thing and it will not serve the purpose. There is the other single largest minority the Muslims. You know the agony and hardship they are passing through with regard to law and order problem, demand for minority status for AMU, etc. In all these respects they need something more than what you have envisaged under the present proposals. Taking all these matters into account, while I welcome this constructive step forward, I submit that you have to put more teeth into the whole thing in order to win the confidence of the minorities, both religious and linguistic, more so of the scheduled castes and scheduled tribes who constitute a substantial segment of our society and in whose liberation and advancement, the future of this country depends.

SHRI G. M. BANATWALLA (Ponnoni): Sir, the Constitution Forty-sixth Amendment Bill is before the House. The Bill seeks to give constitutional status to the Commission for Scheduled Castes and Scheduled Tribes and also to the Minorities Commission. I thank and congratulate the Government for coming out with this Bill. It is since long that we have been demanding the appointment of a Minorities Commission. Indeed, we are thankful to this Janata Government for the creation of the Minorities Commission. But there are certain aspects of the Bill which have to be taken into consideration. I do not rise in any spirit of confrontation against the Government with respect to this Bill. It is a welcome measure, but there are serious short-

comings which have resulted in discontentment among the minorities. I have moved an amendment that the Bill should be circulated to elicit opinion by 2nd August, 1979. I have moved this amendment with the object of pointing out that there is serious discontentment among minorities with respect to a few important aspects concerning the appointment of the Commission. For example, we have always been asking for a separate commission for religious minorities. What is envisaged in the Bill is one commission for both the linguistic and religious minorities. If the Bill is circulated to elicit public opinion, it will clearly reveal to the Government that the opinion of minorities is to have a separate commission for linguistic minorities and for the religious minorities. Similarly, we have been asking for mandatory powers for the Minorities Commission subject of course, to certain important provisions to which I will come later.

The Minorities Commission, I understand, has already submitted its annual report. I regret that the report has not yet been placed on the Table of the House. Otherwise, we would have benefited a lot especially at this time of offering our remarks. The Minorities Commission submitted its report on Aligarh riots. I am sure, it has already submitted its report on Jamshedpur riots and on riots in Perambet Tamil Nadu. But all these reports have not seen the light of the day. Despite our asking the Government umpteen times, they have not been placed on the Table of the House. I once again reiterate my demand that these reports should not be held back and there should not be further delay in placing them on the Table of the House.

When the Minorities Commission was set up by an executive order, the Government expressed very good sentiments about the Commission. I invite the attention of the House to the notification of the Ministry of Home



[Shri G. M. Banatwalla]

Affairs dated 12th January, 1978. The notification said:—

“In order to preserve secular tradition and to promote national integration the Government of India attaches the highest importance to the enforcement of the safeguards provided for the minorities.”

The notification further said and I quote:—

“The Government of India trusts that the State Governments and the Union Territories Administration and others concerned will extend their fullest cooperation and assistance to the Commission.”

I thank the Government for all these noble sentiments. However, I am constrained to remark that towards the Minorities Commission was treated by this Government in a most shabby manner. All this led even to the resignation of the first Chairman of the Minorities Commission, Shri Minoo Masani. I will not go into details because I had spoken about that several times in this House.

15.29 hrs.

[MR. SPEAKER *in the Chair.*]

The present Chairman of the Minorities Commission also had to say that he was prepared to quit. I have here the *Indian Express* dated November 13, 1978 with the major headline ‘Ansari wants to quit’. This is all because of the shabby treatment the Minorities Commission has received from the Government. The Minorities Commission made several recommendations. An important recommendation was with respect to the restoration of the minority character of the Aligarh Muslim University. It has not been accepted by the Government. The Minorities Commission made an important recommendation, namely, the withdrawal of the PAC from Aligarh at the time of the earlier Aligarh riots. In defiance of that, the PAC of ill repute, was deployed even now leading to very

tragic incidents. But I will not go into all these details. I was only trying to point out that unless and until a healthy attitude is taken towards the Minorities Commission, not much can be expected

I must emphasise that the Minorities' Commission is not to be a mere show-piece; it is not to be merely a piece of ornamental value for the purpose of window-dressing. It must have effective power; and I must say that the recommendations of the Minorities' Commission, the recommendations of the Commission for Scheduled Castes and Tribes, should be mandatory in nature, subject of course to certain provisions, to which I will refer when the amendment stage comes. This is not merely my idea. They forget what they have said. The press reports say:

“The Janata Party in its Working Committee meeting in August 1977 suggested appointment of two Commissions, the Minorities' Commission and the Commission for Scheduled Castes and Tribes.”

It says further:

“It also suggested that the recommendations of these Commission should be binding on the Government”

So, you have forgotten your own resolution in the Working Committee meeting in August 1977. These are matters that require to be considered.

Article 350-B provides for the appointment of an officer for the purpose of the Linguistic Minorities. We have here a proposal for a single Commission for both linguistic and religious minorities. In that case, the Problems of the religious minorities will be over-shadowed, will be eclipsed, by the stupendous problems faced by the linguistic minorities. I, therefore, appeal to the Government to have two separate Commissions for the purpose.

I must also refer to the functions of the Commission. The Government had a very uncertain, hesitant and oscillating stand with regard to the functions of the Commission. Nearly 8 functions were listed in the original notification appointing the Minorities Commission. Then this Bill was introduced and the functions were all curtailed to a mere eye-wash. But I am happy we gave amendments; I am happy that there was reconsideration on the part of this Government and the functions are sought to be restored.

SHRIMATI PARVATHI KRISHNAN: Sir, the Minister is surrounded by a halo!

MR. SPEAKER: It is a reflection of the light.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): He is in the limelight.

SHRI G. M. BANATWALLA: This Minorities Commission has a great role to perform. Very high are the expectations. Many hopes are attached to the Minorities Commission. The very first task that it has to take up now is with respect to the growing feeling of insecurity among the minorities. I may mention here that the Minister for Social Welfare and Finance of the Government of Maharashtra, Shri Shanti Naik, is reported to have said that a number of fire arm licences have been issued to RSS volunteers in Maharashtra after the Progressive Democratic Front coalition came into office. This news appeared in the *Times of India* in its issue dated 13th May 1977. The Minorities Commission must look into it. But, more than that, I want the Government to look into such statements being made by the Ministers of the Government of Maharashtra.

Mr. Speaker, Sir, the Minorities Commission has also to look into various other aspects, for example

there is a deep-rooted, deplorable conspiracy to defame the Aligarh Muslim University and its students and to tarnish their fair image. I will not go into details with respect to it, but I have here the statement made by the Chief Minister of U.P., Shri Banarsi Das. This statement and the vacillating stand that he has taken show the great political pressure that is brought on him and the political motives with which he is concerned. When the Dadri incident first took place, he stated in the Vidhan Sabha, in the U.P. Legislative Assembly—and I quote from the *Times of India* dated 11th May 1979:

"The Chief Minister, Mr. Banarsi Das, said in the Vidhan Sabha today that he feared that people who were opposed to Aligarh Muslim University having a minority character were responsible for attacking AMU students at the Dadri railway station yesterday."

That was the first statement by the Chief Minister made at a responsible place, in the august House, the Vidhan Sabha of U.P. But there are such political pressures upon him that he had to change his statements. Sir, the Minorities Commission has to address itself to several tasks, as I said, the first being this growing unrest among the minorities, the growing feeling of insecurity among the minorities. I was referring to the statement by the U.P. Chief Minister. He has made such a malicious statement as—I may quote again from the *Times of India* dated 13th May 1979:

"Mr. Banarsi Das confirmed that the 31 shops burnt down by the violent AMU students belonged to one particular community. 'It appeared as if the objects for burning were selective', he said."

What a blatant untruth that has been said! I visited Aligarh. It is the duty of the Minorities Commission to visit Aligarh and to see that facts come out. I have seen over there that

shops belonging to both the communities have been destroyed and set ablaze. Take the case of Zakaria market, take the case of Minto Circle and any of those places. You will find that a cycle shop belonging to one Mr. Banne Khan was set ablaze, a hotel of Waris Ali was set ablaze, another cycle shop belonging to one Mumtaz was set ablaze and a timber shop of one Mr. Hafiz Khan was set ablaze. There are so many of them, and yet the Chief Minister of the State goes on record to make such provocative statements which are total untruth. It is a deplorable situation that we have here. Sir, he goes on further to say, and I quote again from the same report.

“What had happened in Sambha last year was, in fact, a butchery and a massacre of Hindus.”

When there is a tension in Aligarh, when Jamshedpur is burning, here comes a Chief Minister with scant respect to the facts and with most provocative statements adding fuel to fire. Certainly, as Mr. Kanwarlal Gupta said, the Minorities Commission should lay down certain guidelines for all of us as to how we should speak. But here is the Chief Minister of a State which has witnessed an increasing number of riots since the formation of the Janata Government, indulging in such statements and adding fuel to fire. Sir, the Chief Minister goes on to say, and I quote:

“Mr. Das asked how could Muslim Communalists talk of insecurity of minorities when they themselves are responsible for the Partition of India?”

The statement is most deplorable. This attitude of linking the question of the insecurity of the minorities today with the partition of the country is highly deplorable, and I condemn it. I am constrained to remark that this statement of the Chief Min-

ister is an unabashed exposure of the deep-seated prejudices of the head of a State, and goes to strengthen the impression getting current that the Government's policies are infested with partialities and consideration of political vengeance.

I wanted to say a lot more about all these aspects. The Minorities Commission has to address itself to several important tasks in the interests of national integration and to see that communal harmony is not only maintained, but promoted in our motherland. The Minorities Commission had submitted a report about the Aligarh Muslim University Bill. We have discussed it and I am not going into it, but now there is another Private Member's Bill called the Freedom of Religion Bill. Let the Minorities Commission come forward with its report with respect to that controversial Bill also. That Bill is not Freedom of Religion Bill, but it is Restriction on Freedom of Religion Bill, and it cuts at the root of article 25 which grants religious freedom not only to profess and practice but also to propagate religion.

I must, in deference to your being restless, conclude by drawing the attention of the Government to two more important things. The first is that there is some misunderstanding prevailing about the appointment of the staff of the Minorities Commission. The Chairman thinks that he has the power to appoint the staff, the Commission as a whole think that they have the power to appoint the staff, and the Secretary went ahead and appointed the staff without consulting anybody. What I mean to say is that these are matters which should not hang in the balance. I understand that Government are very busy with their internal quarrels. However, they must find time to expeditiously lay down certain guidelines to see that these matters are properly looked into, and that the Chairman and the Commission itself are in a position to function properly.

This Minorities Commission should also have regional offices in order to be more effective.

I conclude by saying that the present Bill is a welcome one. I have already thanked the Government. I have congratulated the Government, for coming forward to grant constitutional status to the Minorities Commission, but the purpose of having an effective Commission will not be served unless and until the shortcomings which I have pointed out are removed. I hope that they will receive the serious consideration of the Government and the House.

ग मंत्रालय में राज्य मंत्र. (श्र. शक्ति लाल मंडल) : श्रीमान्, मैं माननीय सदस्यों का अनुग्रह मानता हूँ कि उन्होंने इस आयोग के गठन का सभी तरफ से स्वागत किया है। मैं उस : लिए भी अनुग्रह मानता हूँ कि सभी माननीय सदस्यों ने इन कमीशनो का जो काम है उसकी सहायता की है। जो भी सुझाव दिए गए हैं और जो भी उपाय बताये गये हैं जिससे इस कमीशन को और भी प्रभावदार बनाया जा सकता है, इस : काम को प्रसारदार बनाया जा सकता है या इस : नाम : सम्बन्ध में, इस : फंक्शन और जूरिडिक्शन : सम्बन्ध में, इसकी रेकॉर्ड्स की इम्पोर्टें, के सम्बन्ध में, टेन्चोर ऐंड कंडीशंस और टर्म्स के सम्बन्ध में उन सब : बारे में मैं विस्तार से तो नहीं कह सकता लेकिन मैं इतना कहना चाहता हूँ कि माननीय सदस्यों ने जो चिन्ता व्यक्त की है, वह हमारी भी चिन्ता है। माननीय सदस्यों की तरह हम भी चाहते हैं कि यह बिल जल्दी से जल्दी स्वीकृत हो जाये, जिससे इस कमीशन को, जो अभी एक एक्सीक्यूटिव आर्डर के तहत काम कर रहा है, स्टैच्यूटरी बॉकिंग मिल जाये। माननीय सदस्य भी यह चाहते हैं कि इस कमीशन को स्टैच्यूटरी बॉकिंग मिल जाये, जिससे इसकी

महत्ता और गरिमा बढ़ेगी और केंद्रीय सरकार तथा राज्य सरकारों द्वारा सब पर इसका प्रसार और प्रभाव बढ़ेगा।

मुझे यह कहते हुये थोड़ा दुःख हो रहा है कि इस बारे में थोड़ी देर हुई है। खुद कमीशन को भी एतराज है कि हम लोगों ने इस कमीशन को स्टैच्यूटरी बॉकिंग देने में थोड़ा विलम्ब किया है। हमारी कतई कोई मंशा नहीं है कि अब हम इसमें एक क्षण का भी विलम्ब करें। इसलिए माननीय सदस्य, श्री कांबले, ने जो सशोधन दिया है कि इस विधेयक को जॉयंट सिलेक्ट कमेटी में भेज दिया जाये, या माननीय सदस्य, श्री बनतवाला, ने जो संशोधन दिया है कि इसको पब्लिक प्रोपीटीयन जानने के लिए परिचालित किया जाये, मैं उनको मानने में असमर्थ हूँ।

इस : अतिरिक्त कुछ सुझाव दिए गये हैं। जैसे, माननीय सदस्य ने कहा है कि कमीशन का टेन्चुर क्या है। सबको यह विदित है—और प्रसार विदित नहीं है, तो मैं सूचना दे देना चाहता हूँ—कि यह कमीशन पर्मनेंट है और इस : चेयरमैन और मेम्बरों का टेन्चुर निश्चित किया जाएगा, जिस : लिए इस बिल में प्रावधान किया गया है।

"Subject to the provisions or any law made in this behalf by Parliament, the Commission shall consist of such person or persons as the President may appoint and the conditions of service and tenure of office of the person or persons so appointed shall be such as the President may by rule determine."

कमीशन खुद तो पर्मनेंट है, लेकिन कमीशन के जो चेयरमैन हैं, और होंगे, उन्हें जो सदस्य हैं, और होंगे, उनका टेन्चुर सरकार के विचाराधीन है और हम बहुत

जल्दी ही इस पर निर्णय लेने जा रहे हैं, और इसे बारे में रुक बन जाएगा।

माननीय सदस्य ने यह चिन्ता व्यक्त की है कि जब एक बार टेन्युर तय हो जाएगा और टर्म्स एंड कमीशन फिक्स हो जायेंगी, तो सरकार वमीशन से चेंजरमैन या सदस्यों के काम से खुशया नागज हो कर उनके कार्यालय में ही तो फेर बदल नहीं कर सकेगी। मैं माननीय सदस्यों को आश्वासन करना चाहता हू कि ऐसा कुछ भी नहीं किया जाएगा।

श्री सुरज भान पोछे होता रहा है।

श्री धनिक लाल मदन : माननीय सदस्य का कहना सही है, लेकिन मे यह आश्वासन देना चाहता हू कि उनके कार्यकाल में, जब कि वे दफ्तर में हैं, इस तरह का कोई भी काम नहीं किया जायेगा।

माननीय सदस्यों ने नाम के बारे में भी कुछ मुझसे दिए हैं। श्री सुरज भान ने सुझाव दिया है कि इस कमीशन को हम सिविल राइट्स कमीशन का नाम क्यों नहीं देते हैं। माननीय सदस्य को विदित है कि प्रारम्भ में सिविल राइट्स कमीशन बनाने का ही प्रस्ताव था किन्तु बाद में, लेकिन स्वयं अनुसूचित जातियों और अनुसूचित जनजातियों के माननीय सदस्यों ने इसका विरोध किया। उन्होंने कहा कि "नहीं", इसके अनुसूचित जाति और अनुसूचित जनजातियों के हितों की रक्षा नहीं हो पायेगी। उनकी समस्याओं और उनके हितों के संबंधों के लिए पूरे समय का एक अलग कमीशन बनना पड़ेगा। सरकार ने उनकी बात को मान लिया और एक के अलावा दो कमीशन बना दिये। अब

जब कि दो कमीशन बन गये हैं, तो कमीशन के सिविल राइट्स और इयूथन राइट्स कमीशन बनाना पड़ेगा—यह ठीक नहीं है और मैं माननीय सदस्यों से विवेचन करूंगा कि वे इस बात पर ध्यान दें।

मुझे खुशी है कि माननीय सदस्य श्री जनतवाला ने इस बात को स्वीकार किया कि उनके प्रमोशन के बाद हम लोग ने ऐसा किया। बात ऐसी नहीं थी, फिर भी यदि वह ऐसा ही मानते हैं तो हमें इसमें भी कोई आपत्ति नहीं है। वास्तविकता यह थी कि अगस्त, 1978 में जब बिल पेश किया गया, उसके बाद प्रधान मंत्री जी को कमीशन के चेंजरमैन से बातचीत हुई और उन दोनों की इच्छा से इसको ऐसा बनाया गया है। यह कहना ठीक है कि पहले का बिल तब तक इस बिल में काफी सुधार हुआ है और उनकी जो बातें थीं, वे सब संभाल लीं। इसमें ला दिया गया है।

अब बात यह जानना है कि प्रमोशन को। माननीय सदस्यों, खाम पर माननीय सदस्य बनतवाना जो कि यह बताना है कि कमीशन की जो रिपोर्टें गेजट में, वे प्रमोटेरी हानों चाहिये। लेकिन आप भी इस बात से सहमत होंगे कि कोई भी सरकार अपने ऊपर कमीशन को नहीं बना सकती है। लेकिन इतना आश्वासन अवश्य दिया गया है और मैं इस अवसर पर भी माननीय सदस्यों को आश्वासन देना चाहता हूँ कि जहाँ तक होगा कमीशन को सिकारियों को माना जायगा, बिरले ही कोई ऐसा रिपोर्टेशन होगी, जिसका नहीं माना जायेगा, लेकिन उस का कारण बतलाया जायगा कि उसको क्यों नहीं माना जा रहा है। सरकार की नीयत इस मामले में बिल्कुल साफ है, सरकार कमीशन की रिपोर्ट को बनाये रखना चाहती है और जिस तरह के आश्वासनों को हम यहाँ रख रहे हैं। हम उनकी सलाह मान

कर लेंगे। इस सम्बन्ध में मन में कोई दुविधा या शंका रखना ठीक नहीं है।

दूसरी बात में यह कहना चाहता हूँ कि राष्ट्रपति भी उन ही सिफारिशों को सदन की टेबिल पर रखवायेंगे, इस से माननीय सदस्यों को उन पर बहस करने का मौका मिलेगा और जब बहस करने का मौका मिलेगा तो जैसा सदस्य चाहेंगे सरकार वैसा ही करेगी। सरकार सदन के ऊपर नहीं है, माननीय सदस्यों से ऊपर सरकार नहीं है। जब कारण बतलाते हुए वह बात सदन के सामने आयेगी तो माननीय सदस्यों को उस के बारे में अपने विचार प्रकट करने का अवसर मिलेगा। इस लिये इस के बारे में किसी प्रकार की कोई शंका नहीं करनी चाहिये।

श्री रत्नविज्ञान पासवान (हाजीपुर) : जिस समय जो सरकार रहेगी वह वैसा ही कानून बना लेगा।

श्री धनिक लाल मंडल : यह सरकार हो या कोई भी सरकार हो, वह सदन के ऊपर नहीं है।

महोदय, माननीय सदस्य बनातबाला साहब ने कहा कि धर्म के आधार पर, मजहब के आधार पर ही कमीशन का गठन होना चाहिए था। उन का ऐतराज यह है कि धर्म के आधार पर और बोली के आधार पर, भाषा के आधार पर दोनों को मिला कर कमीशन बना दिया गया है, जब कि दोनों के लिये अलग-अलग कमीशन होने चाहिए थे। जैसा मैंने शुरू में कहा था—एक कमीशन बनाने का इरादा था, लेकिन माननीय सदस्यों के ऐतराज करने पर, जोर डालने पर दो कमीशनों का गठन हुआ है।

अन्तिम बात मुझे यह कहनी है कि अब इस में कोई भी विलम्ब नहीं होना चाहिये। सुभार के लिये हमेशा गुंजाइश रहती है, कोई भी यह शर्त नहीं कर सकता कि सारी अच्छी बातें कह दी गई हैं, अगर 1144 I.S.—12.

कोई ऐसा वादा करता है तो गलत है, सुभार के लिये बराबर गुंजाइश रहती है। लेकिन विलम्ब हो रहा है और विलम्ब से घबरेर होने का खतरा है। इस लिये मैं निवेदन करना चाहूंगा कि आप अपने संशोधनों को वापस कर लें और इस को स्वीकार कर लें।

श्री राम बिलास पासवान : अध्यक्ष महोदय, मैंने दो, तीन चीजें कही थीं, जिनका जवाब मंत्री महोदय से नहीं आया। एक चीज तो मैं ने कही थी कमीशन से परामर्श लेने के बारे में। कोई भी काम शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के हित में करें, तो कमीशन से परामर्श लेने को कहा जाए।

दूसरा मेरा प्वाइन्ट यह था कि एक ही आर्टिकिल में इन दोनों को क्यों जोड़ दिया गया है। पहले माइनोरिटीज कमीशन का अलग आर्टिकिल था और शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का अलग आर्टिकिल था। अब दोनों को एक ही आर्टिकिल में किया जा रहा है।

मेरा तीसरा प्वाइन्ट यह था कि कमीशन अगर किसी अपराधी को बुलाता है और वह नहीं आता है, तो उस के लिये कमीशन को शक्ति दी जाए। मैं चाहूंगा कि मंत्री जी सेरे इन प्रश्नों का जवाब दें।

श्री धनिक लाल मंडल : कमीशन किसी भी चीज की जांच करेगा तो कमीशन की जो इन्वेस्टिगेट करने की पावर है, जांच करने का जो उस का अधिकार है, उस जांच के क्रम में जिन को कमीशन बुलाएगा, वे नहीं आएंगे ऐसी माननीय सदस्य को शंका है। ... (ब्यबधान) व्यक्ति और सरकार में भेद कर लीजिए। जहां तक सरकार की बात है, सरकार की तरफ से सरकारी लोगों को आदेश है कि उन को उपस्थित होना ही है, उन को जाना ही है, उन को जो कुछ कमीशन द्वारा पूछा जाए, वह बताना ही है, तो वे उस का जवाब देंगे और अगर फाइल मांगी जाती है, तो वह भी दी जाएगी। अब जहां तक

नागरिकों का सवाल है, व्यक्ति का सवाल है, उस को कम्पेल करने के लिए क्या किया जा सकता है ? इस तरह की बात तो कमीशन प्राक इन्वायरी एक्ट में भी नहीं है जैसा कि तिरखा साहब का उदाहरण दे कर बताया गया कि तिरखा साहब का जो कमीशन मनीपुर में है, उस में जब श्रीमती इन्दिरा गांधी को बुलाया गया, तो वे एक दिन गई और उसके बाद बिना बताए चली गई। अब उस में क्या कर सकते हैं ? इसलिए मैं ने यह बात कही है। . . . (संभवान)

MR. SPEAKER: I think, all of us are interested in passing this Bill.

Mr. Banatwalla, are you pressing your motion for circulation?

SHR. G. M. BANATWALLA: Yes, Sir.

MR. SPEAKER: I shall now put amendment No. 1, moved by Shri Banatwalla, for circulation of the Bill, to the vote of the House.

*Amendment No. 1 was put and negatived.*

MR. SPEAKER: Before I put the motion for consideration to the vote of the House, this being a Constitution Amendment Bill, voting has to be by division. Let the lobbies be cleared.

The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

This being a Constitution Amendment Bill, voting has to be by Division.

Let the Lobby be cleared.

Lobbies have been cleared. Division.

The Lok Sabha divided:

[16.05 hrs

Division No. 28]

AYES

Abdul Lateef, Shri  
Agarwal, Shri Satish  
Ahuja, Shri Subhash  
Alhaj, Shri M. A. Hannan  
Alluri, Shri Subhash Chandra Bose  
Amin, Prof. R. K.  
Ansari, Shri Faquir Ali  
Appalanaidu, Shri S. R. A. S.  
Argal, Shri Chhabiram  
Arif Baig, Shri  
Austin, Dr. Henry  
Bairagi, Shri Jena  
Bal, Shri Pradvumna  
Balak Ram, Shri  
Baldev Prakash, Dr.  
Banatwalla, Shri G. M.  
Barakataki, Shrimati Renuka Devi  
Barman, Shri Palas  
Barrow, Shri A. E. T.  
Basappa, Shri Kondajji  
Basu, Shri Dhirendranath  
Berwa, Shri Ram Kanwar  
Bhadoria, Shri Arjun Singh  
Bhagat Ram, Shri  
Bharat Bhushan, Shri  
Bhattacharya, Shri Dinen  
Borole, Shri Yashwant  
Chakravarty, Prof. Dilip  
Chand Ram, Shri  
Chandan Singh, Shri  
Chaturbhuj, Shri  
Chaturvedi, Shri Shambhu Nath  
Chaudhary, Shri Motibhai R.  
Chaudhry, Shri Ishwar  
Chaudhury, Shri Rudra Sen  
Chunder, Dr. Pratap Chandra  
Danwe, Shri Pundalik Hari  
Das, Shri R. P.

Das, Shri S. S.	Kushwaha, Shri Ram Naresh
Dave, Shri Anant	Lakshminarayana, Shri M. R.
Dawn Shri Raj Krishna	Mahala, Shri K. L.
Desai, Shri Morarji	Mahata, Shri C. R.
Deshmukh, Shri Nanaji	Mahi Lal, Shri
Deshmukh, Shri Ram Prasad	Malik, Shri Mukhtiar Singh
Dharia, Shri Mohan	Mallikarjun, Shri
Dhurve, Shri Shyam Lal	Mandal, Shri Dhanik Lal
Digvijoy Narain Singh, Shri	Mangal Deo, Shri
Durga Chand, Shri	Mathur, Shri Jagdish Prasad
Dutt, Shri Asoke Krishna	Mavalankar, Prof. P. G.
Fernandes, Shri George	Meerza, Shri Syed Kazim Ali
Ganga Singh, Shri	Mehta, Shri Ajit Kumar
Gattani, Shri R. D.	Mehta, Shri Parasannbhai
Ghosal, Shri Sudhir	Mhalgi, Shri R. K.
Gopal, Shri K.	Mirdha, Shri Nathu Ram
Gore, Shrimati Mrinal	Miri, Shri Govind Ram
Goswami, Shrimati Bibha Gosh	Mishra, Shri Janshwar
Guha, Prof. Samar	Mishra, Shri Shyammandan
Gupta, Shri Kanwar Lal	Mondal, Dr. Bijoy
Harikesh Bahadur, Shri	Mritunjay Prasad, Shri
Hukam Ram, Shri	Munda, Shri Govinda
Jain, Shri Kalyan	Munda, Shri Karia
Jasrotia, Shri Baldev Singh	Murmu, Father Anthony
Joarder, Shri Dmesh	Nahar, Shri Bijoy Singh
Joshi, Dr. Murli Manohar	Naidu, Shri P. Rajagopal
Kailash Prakash, Shri	Narendra Singh, Shri
Kaldate, Dr. Bapu	Nathu Singh, Shri
Kamble, Shri B. C.	Nathuni Ram, Shri
Kapoor, Shri L. L.	Nathwani, Shri Narendra P.
Kar, Shri Sarat	Nayak, Shri Laxmi Narain
Kaushik, Shri Purushottam	Onkar Singh, Shri
Kesharwani, Shri N. P.	Oraon, Shri Lalu
Khan, Shri Ghulam Mohammad	Paraste, Shri Dalpat Singh
Khan, Shri Kunwar Mahmud Ali	Parulekar, Shri Bapusahab
Khrime, Shri Rinching Khandu	Peswan, Shri Ram Vilas
Kidwai Shrimati Mohsina	Patel, Shri Dharmasinhbhai
Kodiyan, Shri P. K.	Patel, Shri H. M.
Kotrashetti, Shri A. K.	Patel, Km. Maniben Vallabhbhai
Krishan Kant, Shri	Patel, Shri Meetha Lal
Krishnan, Shrimati Parvathi	Patil, Shri Chandrakant
Kunhambu, Shri K.	Patil, Shri S. B.
Kureel, Shri Jwala Prasad	Patnaik, Shri Sivaji



Phirangi Prasad, Shri  
 Pipil, Shri Mohan Lal  
 Pradhan, Shri Pabitra Mohan  
 Raghavendra Singh, Shri  
 Raj, Shri Gauri Shankar  
 Raj, Shri Shiv Ram  
 Raj Keshar Singh, Shri  
 Raju, Shri P. V. G.  
 Rakesh, Shri R. N.  
 \*Ram Awadhesh Singh, Shri  
 Ram Charan, Shri  
 Ram Dhan, Shri  
 Ram Kinkar, Shri  
 Ram Sagar, Shri  
 Ramachandran, Shri P.  
 Ramapati Singh, Shri  
 Ramjiwan Singh, Shri  
 Rangnekar, Shrimati Ahilya P.  
 Ranjit Singh, Shri  
 Rao, Shri Jagannath  
 Rao, Shri M. Satyanarayan  
 Rasheed Masood, Shri  
 Rathor, Dr. Bhagwan Dass  
 Ravindra Pratap Singh, Shri  
 Reddi, Shri G. S.  
 Rodrigues, Shri Rudolph  
 Roy, Shri A. K.  
 Roy, Dr. Saradish  
 Sahoo, Shri Ainthu  
 Sai, Shri Larang  
 Sai, Shri Narhari Prasad Sukhdeo  
 Saini, Shri Manohar Lal  
 Samantasinha Shri Padmacharan  
 Saran, Shri Daulat Ram  
 Sarda, Shri S. K.  
 Sarkar, Shri S. K.  
 Sarsonia, Shri Shiv Narain  
 Satapathy, Shri Devendra  
 Satya Deo Singh, Shri  
 Shah, Shri Surath Bahadur  
 Shakya, Shri Daya Bam  
 Shankar Dev, Shri  
 Shankaranand, Shri B.  
 Shastri, Shri Ram Dhari  
 Shastri, Shri Y. P.  
 Sher Singh, Prof.  
 Sheth, Shri Vinodbhai B.  
 Shiv Sampati Ram, Shri  
 Shukla, Shri Madan Lal  
 Sikandar Bakht, Shri  
 Sinha, Shri Purnanarayan  
 Sinha, Shri Satyendra Narayan  
 Somani, Shri S. S.  
 Suman, Shri Surendra Jha  
 Suraj Bhan, Shri  
 Surendra Bikram, Shri  
 Suryanarayana, Shri K.  
 Swamy, Dr. Subramaniam  
 Talwandi, Shri Jagdev Singh  
 Tan Singh, Shri  
 Tej Pratap Singh, Shri  
 Thakre, Shri Kushabhau  
 Tiwari, Shri Brij Bhushan  
 Tiwary, Shri D. N.  
 Tohra, Shri G. S.  
 Tripathi, Shri Madhav Prasad  
 Tyagi, Shri Om Prakash  
 Vajpayee, Shri Atal Bihari  
 Varma, Shri Ravindra  
 Verma, Shri Brij Lal  
 Verma, Shri Hargovind  
 Verma, Shri R. L. P.  
 Verma, Shri Raghunath Singh  
 Verma, Shri Sukhdeo Prasad  
 Yadav, Shri Hukmdeo Narain  
 Yadav, Shri Jagdambi Prasad  
 Yadav, Shri Ramjibai  
 Yadav, Shri Sharad  
 Yadvendra Dutt, Shri  
 Yellaiah, Shri Nandi  
 Zulfikarullah, Shri

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\*He voted by mistake from a wrong seat and later informed the Speaker accordingly.

NOES

\*Brij Raj Singh, Shri  
\*Negi, Shri T. S.  
\*Parmar, Shri Natwarlal B.  
\*Ram, Shri R. D.  
\*Shrikrishna Singh, Shri  
Suman, Shri Ramji Lal  
\*Swatantra, Shri Jagannath Prasad

MR. SPEAKER: Subject to correction, the result of\*\* the Division is: Ayes 205; Noes 7.

The Motion is not carried by the required majority.

(Interruptions)

PROF. P. G. MAVLANKAR (Gandhinagar): It will collapse!

AN HON. MEMBER: Shame.

PROF. P. G. MAVLANKAR: In spite of our support, you could not pass it.

MR. SPEAKER: Support by absence . . .

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\*Wrongly voted for NOES.

\*\*The following Members also recorded their votes for AYES: Shri Dhanna Singh Gulshan, Shri Ram Sewak Hazari, Shri Yuvraj, Dr. Ramji Singh, Shri Chandradeo Prasad Verma, Shri K. N. Dasgupta, Shri Mahmud Hasan Khan, Shri Ram Deo Singh, Shri Manohar Lal, Shri Dharma Vir Vasisht, Shri Raghbir Singh Machand, Dr. Vasant Kumar Pandit, Shri D. P. Shah, Shri Madan Tiwary, Shri Narmada Prasad Rai, Shri Chatra Bahadur Chhetri, Shri M. P. Sinha, Shri Bharat Singh Chowhan, Shri R. L. Kureel, Shri Anant Ram Jaiswal, Shri Halimuddin Ahmed, Shri D. Amat, Shri Ajitsinh Dubhi, Shri Roop Nath Singh Yadav, Shri Natwarlal B. Parmar, Shri T. S. Negi, Shri Brij Raj Singh, Shri Jagannath Prasad Swatantra, Shri R. D. Ram, and Shri Shrikrishna Singh.

SHRIMATI PARVATHI KRISHNAN: The Railway Minister is not here. The Railway Minister is having a Consultative Committee meeting. What sort of a Minister is he? He does not care for the Minorities Commission.

(Interruptions)

SHRI G. M. BANATWALLA: It shows their attitude towards the Commission. It is a grand conspiracy. It shows their true colour. On the one hand they say that they want to give Constitutional powers. On the other hand they are not present in the House when the Motion is put to vote. It is a deception. It is a conspiracy. It shows their attitude of deception, which they have done to the nation, with respect to this particular Bill.

SHRI K. GOPAL (Karur): We would like to know this. How can this happen? Why are their members not present?

SHRI G. M. BANATWALLA: Please allow me to make a submission on this very thing. Their true colour is coming out. The RSS faction is not wishing any constitutional status to the Commission.

(Interruptions)

SHRI K. GOPAL: The absence of Members is deliberate.

(Interruptions)

SHRI G. M. BANATWALLA: It is nothing but a grand conspiracy.

SHRI B. SHANKARANAND (Chikkodi): It is shameful. Tender resignation.

PROF. P. G. MAVLANKAR: It was a very important Bill.

SHRI K. GOPAL: In the Railway Consultative Committee 40 Members are sitting. Why?

**AN HON. MEMBER:** Where is the Deputy Prime Minister? Where are the other Ministers?

*(Interruptions)*

**SHRI K. GOPAL:** RSS Members are absent. It is deliberate.

**SHRI G. M. BANATWALLA:** There is a grand conspiracy by the ruling party. It is a very deplorable situation. *(Interruptions)*

**SHRI B. SHANKARANAND:** Where are the two Deputy-Prime Ministers? Where are the other Ministers? They were not present during voting . . . *(Interruptions)*

**SHRI G. M. BANATWALLA:** Sir, you should be strong in your observation condemn this attitude of the ruling party. They talk so much for the protection of minorities.

*(Interruptions)*

**PROF. P. G. MAVALANKAR:** Sir, I am on a point of order.

**SHRI G. M. BANATWALLA:** Yesterday everybody was present . . .

*(Interruptions)*

**SHRI K. GOPAL:** Sir, I would like to know why the Consultative Committee meeting is going on now when there is a voting on the Constitution Amendment Bill?

**SHRI B. SHANKARANAND:** Where are the two Deputy-Prime Ministers and other Cabinet Ministers? *(Interruptions)*

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA):** Sir, more Members are present. They can count them . . . *(Interruptions)*

**THE MINISTER OF COMMERCE,  
CIVIL SUPPLIES AND COOPERA-  
TION (SHRI MOHAN DHARIA):** Sir, what can we do when there was some fault in the machine?

*(Interruptions)*

**MR. SPEAKER:** Is there anything wrong in the machine?

*(Interruptions)*

**SHRI G. M. BANATWALLA:** It is an intolerable fraud on the part of the ruling party. It is an intolerable situation. *(Interruptions)* A fraud on the nation. An intelorable situation. You must join us in our agony. This is a fraud on the entire nation.

**MR. SPEAKER:** Mr. Mavalankar, what is your point of order?

**PROF. P. G. MAVALANKAR:** My point of order is this. This was a Constitution Amendment Bill and therefore, the House knows that it required two majorities: (1) two-thirds of those present and voting and (2) an absolute majority. It was known to the House and known to all of us that the voting was going to take place any time after 3 p.m. Therefore, a large number of members should have been present in the House and not just in the Lobby or the Central Hall, but in the House itself . . .

**AN HON. MEMBER:** We did not even go for lunch.

**PROF. P. G. MAVALANKAR:** We did not go for lunch because there was no lunch break. The point is that some of us wanted to speak and participate and lend our support but at that time the Chair and the Minister of State for Home Affairs said 'No more speeches because we are eager to pass the consideration stage.' Therefore, we were deprived of our legitimate right to speak, but we accepted that as we wanted the Bill to be passed . . .

**MR. SPEAKER:** What is the point of order ?

**PROF. P. G. MAVALANKAR:** The point of order is this. Those of us who wanted to speak were denied the chance to speak on the precise understanding that there will be voting at

[Prof. P. G. Mavalankar]

a particular time. And, when the voting has taken place, I would like to know whether it was a pre-planned thing on the part of the Government to have the voting at a particular time and have the Bill collapse. In spite of the fact that all of us on this side have voted, many on their side are absent. They should be ashamed of it . . . (Interruptions) I am ashamed that my friends in the Janata Party who make all tall talks about the welfare of the Scheduled Castes and Scheduled Tribes and other minorities have chosen to remain absent at the crucial hour when all of us on this side have supported them. I want your guidance now.

MR. SPEAKER: There is no such point of order.

(Interruptions)

PROF. P. G. MAVALANKAR: They are not keen to have the Bill passed at all . . . (Interruptions)

DR. HENRY AUSTIN: As you know, Sir, the minorities and the Harijans were very much interested in the Bill. I want to know from the Prime Minister what happened to this Bill.

SHRI G. M. BANATWALLA: A fraud on the nation.

MR. SPEAKER: Mr. Banatwalla, you yourself pressed for circulation.

SHRI G. M. BANATWALLA: I did not ask for a vote.

MR. SPEAKER: You could have asked for a voice vote.

SHRI G. M. BANATWALLA: The Bill has collapsed here. That was not the situation at my amendment. You could have taken that attitude. You cannot take sides when there is a fraud on the nation.

I will say my point of order in one sentence and resume my seat.

My point of order is this. This is a government measure and the government through its own callousness

has not seen that it goes through. A government measure has fallen. It must submit its resignation immediately. A fraud has been perpetrated on the nation. Therefore, I seek a ruling and a direction from you that such a government should tender its resignation. It should be done *immediately and here and now*. A fraud on the nation has been played. Ask the Government to resign. It was a measure brought by the government. They shouted from house-tops that they were sincere that they wanted to pass this Bill. A direction is wanted from you. Give a direction. A government measure has fallen because of the callousness of the government. Let them resign. Let them tender resignation.

(Interruptions)

SHRI B. SHANKARANAND: This Constitutional Amendment Bill was a measure brought by the Government itself. The Government and the ruling party wanted to show that they are doing something for the scheduled castes and scheduled tribes. (Interruptions). Please see that not more than 10 Cabinet Ministers are present today. The two Deputy Prime Ministers are absent as also many Members of the ruling party. My point of order is that the Government has not succeeded in this measure and the Bill has fallen. The point is whether the Government is competent to remain in power or tender its resignation. *They have lost the confidence* of the scheduled castes and scheduled tribes and the minorities of this country. The Government should tender its resignation and I demand this immediately. They are unfit to rule the country. Though this measure was supported by us, this has fallen through.

SHRI K. GOPAL: Sir, it was stated that the Bill will be taken up at a certain point of time. I would like to tell you, Sir, how callous the Government has been. I was in a meeting convened by the Minister of Railways and there were about forty Members sitting in that meeting. How

do you allow a meeting like this when there is a Government measure of this nature? I would like the House to recall that when in the Rajya Sabha the Privy Purses Bill fell through, the Congress Party was then in power, we dissolved the Lok Sabha. I would join Shri Banatwalla and ask the Prime Minister to dissolve the Lok Sabha today. I would also like to ask him whether it was deliberate. Yesterday in the Janata Party elections, there were 300 Members present, even today they are sitting outside. You have raised high hopes among the public. Tomorrow, another Constitutional Amendment Bill on cow protection is coming; you will see everybody here. Sir, you have to pass strictures on the Government and they have to tender their resignation and dissolve the Lok Sabha . . . (Interruptions)

PROF. SAMAR GUHA (Contai): Sir, these sincere friends who are sincerely giving expression to their feelings were not sincerely present in the House at the time of voting. Now most of them have become very vocal after the doors were opened . . . (Interruptions). My point is whether it is the practice of the House that at the time of voting when the first vote is taken and the instrument does not sometimes correctly reflect the strength of the Members present in the House, then the physical verification . . . (Interruptions).

MR. SPEAKER: Mr. Samar Guha, this is not a point of order.

(Interruptions)

MR. SPEAKER: This is not a point of order. Please . . .

(Interruptions)

PROF. SAMAR GUHA: It is always the practice: first, the counting is made. After that, if anybody has failed to record his voting . . . (Interruptions) Why has it been done? It is absolutely a wrong procedure. (Interruptions) More than half the Members were present in the House. Before making the physical counting, why was the door opened? Why was

it done. It cannot be done. (Interruptions) The instrument does not reflect the strength of the House . . . (Interruptions)

SHRI B. SHANKARANAND: Don't support the Government so shamelessly. . . . (Interruptions)

PROF. SAMAR GUHA: If anybody failed, or if anybody's voting has not been properly recorded . . . (Interruptions) why was the door of the lobby opened before the physical counting was done? (Interruptions)

MR. SPEAKER: I now call Mrs. Ahilya Rangnekar.

श्रीमती अहिल्या रंगनेकर (बम्बई-उत्तर मध्य) : अध्यक्ष महोदय, यह बड़ा गम्भीर मामला है और जिस तरीके से इस को डिफेण्ड कर रहे हैं—हमें शर्म आती है। यह पहला चांस नहीं है, अभी कुछ दिन पहले दिल्ली के बारे में जो संविधान संशोधन विधेयक आया था, उस वक्त भी उस को पोस्टपोन करना पड़ा था। उस के बाद तो यह गवर्नमेन्ट बेन्चेज की रेस्पॉसिबिलिटी थी कि सब लोगों को इस के लिये मोबिलाइज करके। कन पार्टी का चुनाव था, सब यहाँ मौजूद थे। जमशेदपुर और झरखण्ड की घटनाओं को देखते हुए यह संशोधन बहुत महत्वपूर्ण था। लेकिन इस के बारे में सरकार में कोई सीरियस नहीं है। आप अपोजीशन को इस के लिये रेस्पॉसिबिल नहीं ठहरा सकते, क्योंकि सब ने इस बिल को सपोर्ट किया है, लेकिन उसके बावजूद भी आप सब लोगों को मोबिलाइज नहीं कर सकते। यह कौनसी पार्टी की रेस्पॉसिबिलिटी थी। इस के लिये आप को स्टेटमेन्ट देना चाहिये कि यह जानबूझ कर हो रहा है या क्या हो रहा है—इस को बतलाना चाहिये।

(Interruptions)

MR. SPEAKER: This is not to be made into another debate. Now Mr. Roy.

SHRI KRISHNA CHANDRA HALDER (Durgapur): On a point of

[Shri Krishna Chandra Halder]  
order. I have a right to raise a point  
of order. (*Interruptions*).

MR. SPEAKER: I have called Mr.  
Roy.

SHRI A. K. ROY (Dhanbad): I have  
got an equally *bona fide* point of  
order. My point is that the ruling  
party has definitely failed, politically  
and morally, on a very vital issue, and  
the ruling party must be censured. I  
suggest that you adjourn the House  
*sine die*, and allow us to think  
afresh politically about the whole situ-  
ation. Similarly, I should say that  
the Opposition who are valient fighters  
for the minority cause have also fail-  
ed. I can say that under 183 only  
after sometime there will be some  
discussion. Where is the Leader of  
the Opposition? Not only the Leader  
of the House has got the responsibi-  
lity but the Leader of the Opposition  
has also got an equal responsibility  
on this matter. So, I say that both—  
the Ruling Party and the Opposition  
—of them have failed. (*Interrup-  
tions*). This is my point of order.

SHRIMATI PARVATHI KRISH-  
NAN (Coimbatore): I am really sor-  
ry to say that things have come to  
such a pass that an important issue  
like this is being treated so lightly.  
I am really surprised and amazed  
that the Government can treat this  
matter so lightly, because here is an  
important Constitution Amendment  
Bill. Since morning most of us have  
been sitting here on both sides and  
wanted to participate in the general  
discussion. And you came, and in  
your wisdom, your smile and your  
pleasure called the Minister to reply.  
Now we faught that the Minister  
would at least agree to refer this mat-  
ter to a Select Committee in which  
case we would not have all these con-  
clusions. But he, in his wisdom—  
Laurel and Hardy of the Ministry of  
Home Affairs were both sitting here—  
is not accepting any amendment.  
(*Interruptions*) Meanwhile, one of the  
Professors of Physics thought that he  
could go by remote control along  
with all the other Members. So, he  
had a meeting of the Consultative

Committee going on. At that pre-  
cise moment, he was being brought  
in. So, he thought that he should  
continue there and operate by a re-  
mote control. Is this the responsible  
Government I ask you, because here  
we are sitting in the background of  
uncertainty in the country, in the  
background of mutual recriminations.  
And when the debate was going on,  
Mr. Banatwalla pointed out how the  
Chief Minister of Uttar Pradesh had  
contravened an Article of the Consti-  
tution.

MR. SPEAKER: Is this the point of  
order.

SHRIMATI PARVATHI KRISH-  
NAN: This is very important, Sir.  
(*Interruptions*) Therefore, we have  
failed to carry out one of the funda-  
mental duties under the Constitution  
which is that of creating more har-  
mony and not disharmony. It is in  
this background that we have had this  
absolute tragic comic. I do not  
know what to call it. (*Interruptions*)  
It is a tragedy for the country. It  
is a comedy for them, because they  
are indulging in their acting, comedy  
and other quarrels day after day. Dr.  
Murli Manohar Joshi can come and  
wave his shirt like this but he can-  
not come and see that their people  
vote for this amendment. This is the  
kind of hypocrisy that they are play-  
ing. We have to take a very serious  
notice of it. I hope you will get be-  
yond the word 'please' and throw  
some light on this matter.

श्री गौरोङ्कर राय (गजीपुर) :  
मान्यवर, यह बड़ी दुर्भाग्यपूर्ण स्थिति है।  
इस के लिये किसी को गर्व नहीं है। यह बात  
सही है कि सदन के नेता जो हैं, उन को अपनी  
पार्टी के भीतर इस बात का इन्तजाम करना  
चाहिए कि गैर-हाजिरी न हो। गैर-हाजिरी  
क्यों हुई? (बदबखान) जरा ध्यान सुन  
लीजिए। सब से दुर्भाग्यपूर्ण बात यह रही  
कि सभी लोगों ने वोटिंग नहीं की। ध्यान  
जरा परसेन्टेज ध्याक वोट्स डिफेन्ट पार्टीज  
के देख लीजिए। हमारे अरोजीजन के लोग

जो यहाँ मौजूद थे, वे भी बाहर चले गये और फिर बाहर से घाए और वे कहते हैं कि हम एम्बुलिवेस्टीकली इस को सपोर्ट करते हैं। (इयबबान)

मान्यवर, मेरी जरूरत तो लीजिए। ये कितने लोग यहाँ बैठे थे और उनमें से कितने बाहर चले गये? (इयबबान)... मान्यवर, यह इस्तीफा देने का सवाल नहीं है। इस सवाल पर सरकार इस्तीफा दे कर बनतवाला जी और दूसरे लोगों के हाथ में हकूमत देने वाली नहीं है। (इयबबान)

THE PRIME MINISTER (SHRI MORARJI DESAI): May I say, what has happened is certainly not edifying for us. It is a lapse; I do recognise that....

SHRI DINEN BHATTACHARYA: Regrettable.

SHRI MORARJI DESAI: ...Regrettable, you may add as many adjectives as you want; I am prepared to accept them. It is a warning we will take certainly. But on that, to spend the time of the House just now, is it fair? It is all that I ask.

To say that the Government resign on this there is no meaning... (Interruptions).

It is not going to happen.. (Interruptions) I am very sorry. I personally feel that when we counted...

SHRI K. LAKKAPPA (Thunkur): Mr. Speaker... (Interruptions)

MR. SPEAKER: You have come just now; you were not even present here then.

SHRI MORARJI DESAI: Even after the voting took place, when I counted the Members here, upto here, they were at least 230, not counting the other people. There was something

wrong with the machine... (Interruptions).

SHRI B. SHANKARANAND: No,

SHRI MORARJI DESAI: I did not want to raise that point at that time because the doors were opened and I could not say so, that is why I did not speak about it. It is a matter of regret certainly, I cannot say that we are not responsible for something which has happened. But to say that this was a deliberate attempt to do this is something which does not befit the person who said that, it is not right... (Interruptions)

MR. SPEAKER: I have heard enough. Two points have been raised... (Interruptions)

SHRI KRISHNA CHANDRA HALDER: There should be a special session. The ruling party has failed to muster enough Members...

MR. SPEAKER: I have allowed your party Members to speak please resume your seat.

SHRI KRISHNA CHANDRA HALDER: I want to say .....\*\*

MR. SPEAKER: No, I am not allowing. It is the same thing again and again. Don't record.

SHRI KRISHNA CHANDRA HALDER: .....\*\*

MR. SPEAKER: Two Members from your party have already spoken.

SHRI DINEN BHATTACHARYA: On a previous occasion a special session was convened to pass a constitutional amendment.

MR. SPEAKER: You have made your suggestion... (Interruptions) I do not know whether there should be a debate on this: the motion is lost; there is nothing to that.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I have been trying to rise on a point of order; I wanted to request the Chair to proceed to the next item on the agenda... (Interruptions)

\*\*Not recorded.

**SHRI G. M. BANATWALLA:** It cannot proceed; you decide and you give a ruling on that.

**MR. SPEAKER:** They have got the right to speak just as you have got; let him say.

**SHRI SHYAMNANDAN MISHRA:** It seems that after the game was lost, it has indeed been temporarily lost, about that there could be no doubt here could be no mechanical failure when the Members did not stand up in their seats and tell the Speaker that there had been mechanical failure and they had not been counted, but the point remains, there should have been a sincere expression of regret from the Minister of Parliamentary Affairs. The Prime Minister has indeed made up for the lack on the part of the Minister of Parliamentary Affairs and we indeed feel very much ashamed of the whole performance. There is no doubt, as the hon. lady Member said that yesterday we were present in no less a strength than 272 when we voted for party elections and we could have managed that much of strength to-day. We feel sincerely sorry and ashamed of it. But my submission to you is to lose no time, to create no second zero hour but to proceed to the next item.

**SHRI HARI VISHNU KAMATH** (Hoshangabad): I have a two fold requested to make. At the outset I express my sincere regret that I could not be present here. This is the first time in my parliamentary life that it has happened that I could not be present at the time of 'division'.

**MR. SPEAKER:** That should have been the reason.

**SHRI HARI VISHNU KAMATH:** I want to make this clear to the House And you, Sir. I would implore that the interval between the ringing of the Division Bell and the closing of the doors should be more than 3½ minutes. As soon as I heard the Bell in the room, tomorrow is the last day and I as Chairman of the Committee had to wind up...

**SHRI G. M. BANATWALLA:** To-day is the last day....

**SHRI HARI VISHNU KAMATH:** To-morrow is the last day of the Session.

**SHRI G. M. BANATWALLA:** It has fallen.

**SHRI HARI VISHNU KAMATH:** As soon as I heard the Bell, I came from the room. I was held up near the lift as the lift did not come up in time. I came down from the Third Floor. The lift stopped at the Second Floor, and then at the First Floor...

**MR. SPEAKER:** This is an explanation for your absence.

**SHRI HARI VISHNU KAMATH:** To my consternation I found the doors closed and I found my colleagues, two of them, were also sitting outside.

**MR. SPEAKER:** If I call for the explanation of every member....

(Interruptions)

**MR. SPEAKER:** Mr Kamath, you have made your suggestion already

**SHRI HARI VISHNU KAMATH:** My suggestion is that in 1964...

(Interruptions)

**SHRI G. M. BANATWALLA:** Please give the ruling.

(Interruptions)

**MR. SPEAKER:** I have heard you already

**SHRI D. N. TIWARY** (Gopalganj): I want to make one submission

अध्यक्ष महोदय यह पहली बात नहीं है जो यहां इस हाउस में हुई है। इसके पहले भी पंडित जवाहरलाल नेहरू के समय भी दो दो मर्तबा कांस्टीट्यूशन एमेंडमेंट फेल किया है पूरी उपस्थिति के अभाव में। श्रीमती इन्दिरा गांधी के समय भी दो दो मर्तबा फेल किया है। आज भी फेल हुआ है तो कोई नई बात नहीं है। इसका मतलब यह नहीं है कि लक्ष्मी ही उलट दिया जाए। यह कोई नई बात नहीं है। ऐसे होता रहा है। इसलिये हल्ला गुल्ला करने की जरूरत नहीं है।



MR. SPEAKER: Two points have been raised before me. One is that there has been a failure on the part of the voting machine. No such objection had been taken immediately after the voting took place and there is no reason to think that the voting machine has failed.

The second objection that has been taken is that because the Government could not command the requisite majority for passing the Bill, the Government must resign. I see no substance in this contention.

*(Interruptions)*

SHRI G. M. BANATWALLA: There is every substance. An important measure...

MR. SPEAKER: There is no substance in this contention. The Government must always command the confidence of the majority of the House. Even in this voting, the Government has come with much more than the majority of the House. Therefore, there is no question of my asking the Government to resign.

Now I go to the next item— The Lokpal Bill, 1977, as reported by the Joint Committee.

SHRI G. M. BANATWALLA: Mr. Speaker, Sir, there is one sentence...  
*(Interruptions)*

MR. SPEAKER: I have heard you Mr. Banatwalla, no more one sentence 8 hours have been allotted for all the three stages of the Bill. If the House agrees, we may have 5 hours for general discussion, 2 hours for clause-by-clause consideration and 1 hour for third reading.

SHRI K. LAKKAPPA: We stage a walk out.

Shri K. Lakkappa and some other Members then left the House.

SHRI G. M. BANATWALLA: In protest....

MR. SPEAKER: No, Mr. Banatwalla I have heard you fully. I have heard you.

*(Interruptions)*

SHRI G. M. BANATWALLA: We want to stage a walk out in protest. Allow us to record our walk out in protest.

MR. SPEAKER: Mr. Banatwalla, I am not going to allow, no recording, nothing.

*(Interruptions)*

SHRI BANATWALLA:

SHRI G. M. BANATWALLA then left the House.

16.45 hrs.

#### LOKPAL BILL

MR. SPEAKER: I hope the House will agree. 8 hours have been allotted for all the three stages. If the House agrees, 5 hours may be given for general discussion, 2 hours for clause-by-clause consideration and 1 hour for the third reading. The Minister will move the Bill now.

16.45 hrs.

*[MR. DEPUTY-SPEAKER in the Chair]*

SHRI HARI VISHNU KAMATH (Hoshangabad): On a point of order, Sir. The House would like to know whether the time has been fixed by Business Advisory Committee. Who has fixed the time? Under the rules, the Business Advisory Committee, has to meet and fix the time.

MR. DEPUTY SPEAKER: We are asking the House to agree.

SHRI HARI VISHNU KAMATH: We have not agreed. It has only been mentioned by the Speaker. It has not been agreed to by the House.

**\*\*Not recorded.**